## CALLING ATTENTION TO A MAXTER OF URGENT PUBLIC IMPORTANCE

Reported Mass Conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto

DR. (SHRIMATI) SATHIAVANI MATHU (Tamil Nadu): Mr. Deputy Chairman, Sir, ... (Interruptions) Sir, I beg to call the attention of the Minister of Home Affairs to the reported mass conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto.

THE MINISTER OF HOME FAIRS (GIANI ZAIL SINGH): Sir, Government are aware of the reports about the recent conversions of Harijans to Islam in Tamil Nadu and some other parts of the country. According to a report received from the State Government of Tamil **N**adu, 143 families of Harijans, consisting of 558 members, embraced Islam at Meedale shipuram village in Triuveelveli, District of Tamil Nadu on 19th February, 1981. Since then, some more cases of individual and group change of religion have also been reported from Tamil Nadu. Some isolated cases of conversion have also been reported from some other parts of the country.

Conversion from one religion to another is not a new phenmenon in India. In the past, Harijans had converted apart from Islam, to themselves, Buddhism or Christianity also. Religion is a matter of individual conscience. India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practise and propagate religion, provided that this right does not contravene the provisions of Part III of the Constitution, and does not impinge upon public order, morality and health. It is expected that the individual's right of conscience will be exercised in an atmosphere free of coercion or inducements. Anything that might create social tensions would naturally cause concern. We are confident that the State Governments will take appropriate action if any violation of law or threat to peace occur.

श्री शिव चन्द्र झा (बिहार) : श्रोमन्, मेरा प्वायंट श्राफ श्रार्डर है कालिंग ग्रटेंगन पर।

श्राः धर्मवीर (उत्तर प्रदेश) : मान्यवर, मेरा बावस्था का प्रशः है। ... (व्यवधान)

MR. DEPUTY CHAIRMAN: I have allowed Mr. Jha. Please let him speak.

श्रो धर्मवीर : मैं गृह मंत्रो जी के वदात े बारे मैं कहना चाहता हूं . . . (व्यवधान)

श्रो उपसभापति : उसका नित्रम है, यह पायट श्रोफ ग्रार्डर नही है । श्रीप बोचे में खड़े नहीं हा सकते।

श्री शिव चन्द्र झा : श्रामन्, मेरा प्वायट श्राफ श्रार्डर है। कालिंग श्रटेंशन नोटिंग दो आता है किसी ताराख के लिए । उसके बाद नह वाक खत्म होता है ता िन्युवल नाटिस देने की व्यवस्था है नैक्ट नोक जा गुरू होता है उसके लिये । में इसका पाफ करता हूं। 17 तारोख को जब हाउस खुला तब यह रहा और 21 तार ख को बीक खत्म हो गया । 21 का मैंने रिन्युवल नाटिय दिया ग्रोर सप्ताह शुरू होगा 24 के वाद, जो नाटिम देगा 24 के बाद तो उपको प्रायारिटो मिलेगी या रिन्यवल नाटिस 21 का जिसका है उसकी प्रायी-रिटो मिलेगो ? निर्णय दोजिए, ऐसा क्यों किया गया ? मेरा नोटिस 17 का है. उसका रिन्युवल नोटिस दिया, उसके बाद हर भाइडे को देता गया। बाद में स्राप

[श्री शिव चन्द्र झा]
एक्सेण्ट करते हैं तो जिसने पहले दिया
प्रायोरिटी उसको मिलनी चाहिए ।
यदि उसका रिन्युवल न झाता तो दूसरी
बात थी । हम भो बीच में फक दिये गये
यह कैसे हो सकता है । यदि वही बात
होती है टाइम की तो सेकिंग में जरूर
माता । इस तरह की म्रज्यवस्था चाहता है ।

MR. DEPUTY CHAIRMAN: I will like to tell you the facts. You did not give any original notice on mass conversion of Hindus. On the 21st of August, 1981, you gave in writing stating "I hereby give notice for the renewal of my Calling Attention Notice on the Conversion of the Harijans to Islam for the next week". Though the Member did not give any notice on the subject, this renewal was considered for the week 24th August to 28th August, 1987, Subsequently, Shri Jha gave a renewal notice on the 29th August which was considered for the week 31st August to 4th September, 1981. Till then the Calling Attention Notice on this subject was not admitted by the hon. Chairman. You gave another renewal notice on 4th September which was considered for the week 7th September to 11th September, 1981 and accordingly your name was included in the Calling Attention notice admitted by the Chairman for the 10th September, 1981. This notice has since been admitted for the 15th September, 1981. This is the position.

श्री शिव चन्द्र साः यह विलकुल कांट्रेडिक्टरी बात है । . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: There is a general agreement that only the leaders of various parties will speak on this Calling Attention. This was agreed to during the discussion with the Chairman when the Notice was admitted. As it is a very sensitive matter, it was thought proper and all the parties have agreed to this proposition. I seek the cooperation of all the hon. Members. Now, let us proceed with the speeches.

श्री धर्मबीर : श्रीमन्, मेरा व्यवस्था वरा प्रश्न है । मैं श्रापका ध्यान श्राक्षित करना चाहता हूं माननीय गृह मंत्री जी के बयान की श्रोर...

श्री उपसमापति: वह सब छेड़िये, ण्वाइंट ग्राफ ग्रार्डर क्या है, वह कहिये।

श्री धर्मंबीर : यदि कोई मुस्लिम कनवर्ट करता है तो उसकी जात-पात नहीं पूछी जाती । . . . (श्यवधान)

श्री उपसभापति: यह प्वाइंट श्राफ श्राइंट नहीं है। यह तो श्राप श्रपनी राय + दे रहे हैं।... (व्यवधान)

श्री धर्मवीर: प्राप मेरी बात तो सुन लीजिए। हरिजन जो है जिन्होंने कनवर्ट किया है, इसमें हरिजन शब्द हटा कर हिन्दू कर दें। सम्कार इस पर विचार करे। यह मैं निवेदन करना चाहूंगा। इसको जात-पात के प्राधार पर मत कहिये कि हरिजन कनवर्ट हुए... (अयवधान)

भी उपसभाषित ैः धापका टर्न भाषेमा तो पूछियेगा ... (व्यवधानः)

श्री धर्मवीर: मैंने हरिजन शब्द को 🔉 हटाने के लिए कहा है।...(व्यवधान)

श्री प्यारे लाल खन्डेलवाल मध्य प्रदेश) : ठीक है, ठीक है ।... (व्यवधान)

श्री भा० के खोगरा वहें (महाराष्ट्र): माननीय जैल सिंह जी को कहिये ग्राप यह बात ।.... (व्यवधान)

MR. DEPUTY CHAIRMAN: Shrimati Muthu, pleast. (Interruptions). Please allow her to put the questions.

SHRI B.D. KHOBRAGADE: Sir,A ..

MR. DEPUTY CHAIRMAN: How can I call you, Mr. Khobragade?

SHRI B. D. KHOBRAGADE: How did you allow him? Under the point order, I can also say anything.

MR. DEPUTY CHAIRMAN: You will not say, I know it. You don't say usually.

SHRI B. D. KHOBRAGADE; I would not say. But everybody is allowed.

SHRI M. R. KRISHNA (Andhra Pradesh); Sir, I have also given the notice. My name is not there.

MR. DEPUTY CHAIRMAN: Did you repeat it for this week?

SHRI M. R. KRISHNA: I did not get any intimation from the office.

MR. DEPUTY CHAIRMAN: It is your duty to give the notice. The office does not give the intimation. Shrimati Muthu, please.

श्री धर्मवीर : ग्रपनो व्यवस्था दीजिए।

श्री उपसभापति: गृह मंत्री जी ने सुन लिया । वह जब इतका जवाब देंगे जब बता देंगे।

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, I would like to take this occasion to convey the greetings through you to all the hon. Memoers of this House on the occasion of the Birthday of our late, revered leader, Dr. Ariguar Anna, who was a Member of this august House.

Sir, I thank you very much for giving me this opportunity to express a few words on the problem of Harijans, specially this issue of national importance of mass conversion. We Members of Parliament bring to notice of the Government the atrocities committed by the caste Hindus and the inefficient behaviour of the police. The Minister replies during the course of his discussion. But we do not know the steps taken by the Government. It seems that everything goes to dustbin.

Sir, I regret very much to point out that the mass conversion of Harijans not only in Tamil Nadu but also in other parts of the Country shows that the Central Government is not sincerely following the directives under articles 330, 332, 334, 335, 338 to 342, etc. Is there any proper agency to supervise their activities? Our Fathers of the Constitution, including Dr. Ambedkar, were particular on the point that the caste and communal differences should be totally abandoned in the large interest of our nation. The conversion in Meenakshipuram was made a political issue now by vested interests. I am to point out that the conversion to Islam in Tamal Nadu is not a new phenomenon. The hon. Home Minister has also mentioned this. Not only in Tamil Nadu but also in many parts of the country, it was there even before independence and after independence, as our Puratchi Thalaivar MGR stated in a press conference, and a number of persons were converted to Islam. A number of Muslims and Christians are converts since hundreds of years, and they were Hindus. The Scheduled embrace the religions like Christianity, Sikhism, Buddhism and now Islam to avoid the maltreatment of the Hindus and to get a better social equality. So far as I know, it is going on from 1929. This revolt by the untouchables has been there from the 11th century. They were treated as an outcaste. But then Acharya Ramanuja called the outcaste as "Thiruhulather', that is, the Roly people. And he made them enter the temple in the 11th century at Melakota, a village in Mysore State.

Sir, I would like to ask the hon. Minister as to how many culprits have been booked in Gujarat atrocities. Is it not correct to say that all the 33 accused in the case relating to the murder of 14 Harijans in Kafalta in the Almora Hills of Uttar Pradesh were set free by the courts because of lack of evidence on behalf of the prosecution? The same thing happened in Tamil Nadu when 42 Harijans—men, women and children—were burnt alive in Kilvenmani by the caste Hindus. But the culprits were set free due to

[Dr. (Shrimati) Sathiavani Mathu] lack of police evidence by the High Court of Madras. In most cases the police manage to show that the accused was absconding. But still we find in this 20th Century that they are not allowed in temples. In 1930 itself Dr. Ambedkar felt that the conversion of Harijans into Islam was the only way of escaping communal degradation and humiliation. Gandhiji persu-Ambedkar to accept the aded Dr. intermediary formula of reservation concessions but these concessions have remained only on paper even after 30 vears of independence. Gandhui named untouchables as Harijans, the sons of God, the sons of Hari. Even 'od Hari keeps mum when the sons re butchered and his daughters are raped by caste Hindus. The many reason I would like to point out is that the Caste Hindus are yet unable to adjust themselves with the Harijans but the Mussims do adjust. And, Sir, Harijans embrace Islam to get equal status and dignity. Untouchability still prevails not only in Tamil Nadu but all over India There are Calling Attention notices day in and day out about the atrocities meted out to Harijans. The Scheduled Caste people are not treated as members of the Hindu religion by members of the Hindu community. A man can tolerate poverty but how can he tolerate the insults. The Scheduled Caste people are not even given equal rights in villages. Separate glass tumblers and coconut shells are kept in hotels for them to take tea or coffee. They are not allowed to enter temples, to wear chappals, to take water from public wells and to use public roads. And even the use of burning grounds is denied to them. They are still having separate burial grounds. Even death they are separated. The women are raped and they are beaten black and blue for the crime which they never commit. Whenever a theft or a murder takes place in the surrounding areas, they are taken into police custody under the instructions of the caste Hindus. If anybody questions the rights of the caste Hindus, they cannot tolerate it and they are determined

to do away with their lives. But that is not the case with Muslims. come to the rescue of the Harijans. Even the kith and kin of Scheduled outside villages Castes living scared to come to their help because of the caste Hindus connections with The caste Hindus want the police. always. their slaves them to be

Even after conversion, I was told, the Muslim leaders tried to get them concessions gívén to backward class Muslims by the State Government. I'he Tamil Nadu Government has included some sections of Muslims in the economically backward list for State co cessions of 50 per cent Muslim a Tamil speaking Muslims. They are all included in the backward list to enable them to get the concessions that is extended to the backward community. So, these leaders of Muslims are now trying to include the new converts i.e., the Harijans. They are trying to include them in this list so that they can enable them to get the concessions from the Government, Though the Harijans are threatened by the caste Hindus that they may not get the concessions given to the Scheduled Castes and Scheduled Tribes, they are prepared to forego the concessio because all concessions never reach the grass-root level. Most of the village never enjoyed these concessions. Thousand demand equal status and dignity. They are not prepared to tolerate any more indignities. They think that there no use expecting others to uplit their social standard

The Scheduled Caste people are not treated as members of the Hindu religion by caste Hindus. The Schedule 1 Castes are not given equal rights in villages. The Scheduled Caste social workers are harassed by others and they get no help. All political and religious propaganda stafing that Harijans are equal to others is purely a misleading one.

Sir, in Tamil Nadu due to the constant effort and the revolutionary propaganda made by Thanthai Periyar in early 20s, who was a great social reformer accepted by all, there is

awakening among the Harijans Tamil Nadu. Sir, there is awakening among the Harijans. They are conbus of their position in the society, their Constitutional rights and they are duped by the people in power using their name to get votes and to remain in power. Their economic condition is worst throughout the country. Reservations in Government services are not filled up. Not only that, educated people like the medicos in Gujarat, the birth place of the father of the nation, Mahatma Gandhi, are questioning the Constitutional rights of the Scheduled Castes. They argue as to why they should be given reserwafion. What was the Government able to do? Just to pass the resolution in loud voice once more in Parliament! When the attitude of the caste Hindus, educated youths is such towards the Scheduled Castes, how can the caste Hindus in villages treat the Scheduled Castes as their brethren? A famous poet in Delhi and a learned engineer embraced Islam with their family condemning the atrocities from the hands of caste Hindus. The Harijans do not want any favour from caste Hindus. They demand their rights as an Indian and as a member of the Hindu religion.

I would like to know from the Home Minister as to what did the Government do to prevent conversion. They cannot pass out legislation to ban conversions, as it is the Constitutional right of an individual to propagate, to profess and to practise his religion. They are trying many outlets to preathe fresh air. One such wayout is to embrace Islam. Another move is taking place in Tamil Nadu and in Pondicherry. There is mass shifting of dwelling places from one village to another where they think they can live without the hinderance of the caste Hindus. Thirty families have shifted from Moothanayanar Kulam to Banangulam; 150 families from Vadukatchi Madil to Eruvadi where there is much population of Muslims; in Thirunelveli district; Karayamputhur Harijans in Pondicherry are trying to shift their dwellings to some other place. I think

they have met the hon. Home Minister. They do not have lands to cultivate. no house to live in, as they are bonder labourers getting wages of Rs. 2 to 3 per day which is in no way sufficient for a family per day. So, like the nomadic race, they have started seeking a place of peace and calm Government should take this problem selljusly. Today, the revolution Meenakshipuram has shaken the whole country and this is followed in many places in other States also. There is no use in putting the blame on others and finding faults. I want a categorical reply from the Minister about the steps taken by the Government to ensure full protection to the calm life of the Schedule Caste people.

Sir, in this connection, I would like to suggest a few points, to help desperate Harijans and to improve their social conditions in the Hindu fold. Our Tamil Nadu Government under the dynamic leadership of our leader, Puratchi Thalaivar, M.G R. has arranged inter-caste marriages and inter-dining in the temples to eradicate untouchability. There is already legislation to recognise self-respect, marriages movement, where you do not engage purohits to conduct marriage. The bridge and the bridegroom just change garlands. So, we do away with this Hindu ritual which is the main reason and a cause for casteism. Sir, recently, the Tamil Nadu Government has passed a legislation for awarding gold medals to inter-caste married couples. Recently, the Tamil Government have erased the caste names in the street boards. I want this should be followed by other State Governments also. No one can become Archaka in the temple, unless he belongs to the traditional Archaka family. The Harijans are Archagas in temples\_in their own colonies. The Tamil Nadu Government passed legislation that those who learn and pass the Agamas shall become Archakas whosoever he may be, but he should only be a Hindu. This was set aside by the Supreme Court . . .

SHRI V. GOPALASAMY (Tamil Nadu): When was it passed?

DR. (SHRIMATI) SATHIAVANI MUTHU: You know when Sathiavani Muthu was a Minister.

MR. DEPUTY CHAÍRMAN: Mr. Gopalsamy, you will have your say. Let her conclude.

DR. (SHRIMATI) SATHIAVANI MUTHU: I was the Minister at that time. (Interruptions)

MR. DEPUTY CHAIRMAN: Let her conclude now.

DR. (SHRIMATI) SATHIAVANI MUTHU: This was set aside by the Supreme Court. All the religious heads who are today raising their voice in a very high pitch, objecting to the conversion move, should ponder over this problem and help the Government to bring in legislation that any Hindu who passes and who knows the Agamas and the Vedas can become an Archaka or a Prohit. Sir, it has been suggested by the Joshimath that Sankaracharya of there should be a ban on conversions, (Interruptions).

SHRI B. D. KHOBRAGADE, Which Sankaracharya?

DR. (SHRIMATI) SATHIAVANI MUTHU: I totally oppose it. Instead of banning the conversions,... (Interruptions)... the religious heads should see that Harijans are made self-reliant and they become part of the Hindu society. (Interruptions)

SHRI B. D. KHOBRAGADE: The Sankaracharya of Puri has said that the Scheduled Castes should be treated worse than dogs. Is this Sankracharya she is referring to? (Interruptions)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): If what the hon. Member says is right, then, that Sankaracharya should be condemned. (Interruptions)

SHRI B. D KHOBRAGADE: No-body has condemned.

SHRI JAGDISH PRASAD MA-THUR: I condemn it here.

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SHRI B. D. KHOBRAGADE: You condemn it today. Nobody has condemned this Sankaracharya so far. (Interruptions)

SHRI JAGDISH PRASAD MA-THUR: I condemn it here. (Interruptions)

SHRI B. D. KHOBRAGADE: Nobody has condemned the Sankaracharya of Puri who said that the Scheduled Castes should be treated worse than dogs.

DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning.

SHRI V. GOPALSAMY: We are  $\rightarrow$  all here  $t_0$  condemn such things.

SHRI B. D. KHOBRAGADE: Why not before ten years? Why today? (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning. (Interruptions)

SHRI K. K. MADHAVAN (Kerala): This Sankaracharya should be prosecuted. (Interruptions)

SHRI B. D. KHOBRAGADE; He should be sent behind the bars. He should have been sent behind the bars ten years before. Not today. Ten years back, he should have been sent behind the bars. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning the Sankaracharya.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. (SHRIMATI) SATHIAVANI MUTHU: I will take only two minutes. I am condemning the Sankaracharya. Now, Sir, as I said earlier, the Sankaracharya of Joshimath has said that there should be a ban on, conversions. But I would suggest that all Sankaracharyas should come forward to reform the Hindu religion in order to eradicate casteism. Hindu religion is based on Hindu Code, writ-

ten by Manu. This can be amended by the Sankaracharayas if they want save the Hindu fold.

SHRI K. K. MADHAVAN: Why the Sankaracharyas?

DR. (SHRIMATI) SATHIAVANI MUTHU: They are the heads of the religious maths. Only they should come forward. Neither Sathiavani Muthu nor Madhavan can do it. The whole House cannot do it. If they want to ban conversions, they should come forward....(Interruptions)

SHRI DHARMAVIR: What steps have been taken by the Tamil Nadu Government to protect the interests of the Harijans? You did not mention. (Interruptions)

SHRI D. HEERACHAND (Tamil Nadu): You did not hear her properly...(Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, he has not heard my speech at all. Just now, I said that the Tamil Nadu Government have... (Interruptions) I have mentioned that the Tamil Nadu Government have arranged inter-caste marriages, intercaste dining and so on. They have also passed a legislation to erase the caste names from the street nameboards. (Interruptions)

SHRI D. HEERACHAND: Sir, the hon. Member has not heard her properly. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, the hon. Member without listening to me....(Interruptions) Sir, he is taking my time. I would request you to give some more time. (Interruptions)

SHRI DHARMAVIR: It was only when the matter was brought to the notice of the Prime Minister, our Home Minister had written to the State Government. (Interruptions) You have not mentioned it. (Interruptions)

MR. DEPUTY CHAIRMAN: You read the record. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Now, Sir, they say Gulf money is playing a part in these conversions. Now, I would like to know from the Sankaracharya whether he will come forward to eradicate untouchability. Can he come forward to abolish this Chaturvarna, this Varnashrama Dharma? Will he?

SHRI B. D. KHOBRAGADE: This  $i_S$  an important question.

DR. (SHRIMATI) SATHIAVANI MUTHU: Will he use the money locked up in the temples in the form of gold, diamond and other jwellery to help the Harijans? Will he come forward to give all the lands belonging to the temples to the Scheduled Castes? He will never do it. His religion will never admit it.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. (SHRIMATI) SATHIAVANI MUTHU: If the Harijans can understand the greatness and brotherhood of the Hindu religion, they never got to embrace any other religion. Civil Rights Act should be enforced strictly. Erring officials. both revenue and police, punished. The should be missioner of Scheduled Castes and TribesScheduled should be empowered to see the socio-economic schemes and implement civil rights properly and to take action against the culprits without fear and favour. He should be empowered to file cases directly in the Special Magistrate Court and the reports sent to the Government. There are many parliamentary and voluntary commissions submitting their reports to the Home Minister. (Interruptions).

MR. DEPUTY CHAIRMAN: Let her complete.

DR. (SHRIMATI) SATHIAVANI MUTHU: But there is no Central agrancy to supervise the schemes for the Scheduled Castes in the State.

SHRI DHARMAVIR: It is the duty of the State Government. Her party Government is there. She could have made all these suggestions to the State Government, to Mr. M. G. Ramachandran. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: It is a Central subject. They are given protection under the Constitution. The Centre should see to it. (Interruptions)

SHRI SYFD SHAHABUDDIN (Bihar): I am on a point of order. (Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude उसकी समान्त करने दो।

श्री डी॰ हीराचन्द : यह ग्राप उनमें भी बौलिए... (व्यवधान) उनमो बोलने की ग्रादत हो गई है।

شرى سيد إحمد هاشمى: م لوگون كو بهي تدئم ملفا جاهگه -

म्**श्रासयद ग्र**हसद हा ाभी: हम लोगों को भी टाइम मिलना चाहिये।]

DR. (SHRIMATI): SATHIAVANI MUTHU: What I would like to mention is, there should be a Minister in the Centre to exclusively look after the welfare of the Scheduled Castes and the Scheduled Tribes. It is a Central subject, so there should be a Minister exclusively for this.

Sir, for us it may be a day to day occurance but for them it is a life and death problem. So with the great sigh of sorrow I conclude my speech. I request the Government to take drastic steps and give guarantee to their equal social status to the Scheduled Castes. This is the only remedy to stop conversion or else it will be a continuous agitation.

MR. DEPUTY CHAIRMAN: The hon Minister will reply at the end of all the persons. (Interruptions There are a large number of persons to speak. (Interruptions). No, this was agreed to as a special case, as it is a special subject.

DR. BHAI MAHAVIR (Madhya Pradesh): It is a crucial subject. For that very reason it is necessary that the reply is given after each Member has spoken. If that is not done, at the end he will remember only a few points, it is not possible to remember anything.

MR. DEPUTY CHAIRMAN: Dr. Bhai Mahavir, we cannot complete the discussion in that way.

DR. BHAI MAHAVIR: I am only saying that it is the usual procedure that the points are replied to....

MR. BEPUTY CHAIRMAN: All the leaders have agreed to this. This procedure is adopted in this case because it is a special subject and all the leaders have agreed to this. (Interruptions)

SHRI SYND SHAHABUDDIN: Sir, I am on a point of order,

MR. DEPUTY CHAIRMAN: What is your point of order?

SYED SHAHABUDDIN: SHRI My point of order is related to the procedure being followed in this case. I am sorry to say that I am one those members who feel really deep anguish at the spectacle that we are seeing in this House, that there is no serious discussion, that everybody is interrupting all the time and the Chair is presenting an unedifying spectacle of total relplessness of total impotance, of total incapability to control the House. I am sorry say this, but the Chair must control interruptions. This Chair has not been able to silence, he has not been able to control .....

<sup>†[]</sup>Devanagari transliteration.

Calling attention re.

DEPUTY CHAIRMAN: Mr. Shahabuddin, you are attacking the Chair. You are yourself attacking the Chair in the worst possible manner and you expect me.. (Interruptions) Let those words remain on the cord so that he should know what he has said. (Interruptions). I want to control you. (Interruptions). take your seat. You are abusing me and at the same time you are saying I cannot control the (Interruptions). Mr. Shahabuddin, by hurling abuses on the Chair you connot control the House. (Interruptions). What you have alleged, you read the proceedings.

NAGESHWAR PRASAD SHRI SHAHI (Uttar Pradesh): This sort of address that the Chair is impotent should not go on record.

SHRI V. GOPALSAMY: He should not have used that word at all. Mr. Shahabuddin has no right to use that word

DEPUTY CHAIRMAN: Yes, MR. Shastriji.

DR (SHRIMATI) SATHIAVANI MUTHU: This is Calling Attention. So, I want the Minister to reply.

DR. DEPUTY CHAIRMAN. Madam, you were not there. This is a special discussion by way of 'Callig Attention. Since the matter has been raised, we have allowed all parties to speak. (Interruptions) What reply will he give to your points? They are not specific. This is a social matter. So we have to discuss it.

श्री मोला पासवान शास्त्री (बिहार) : उपसभापति जी...

श्री जे० के० जैन (मध्य प्रदेश): अपशगुत हो गया है पासवान जी । छीक आ गई है। एक मिनट बाद बोलिए ...

श्री भोला पासवान शास्त्री: बहुत कम बोल्ंगा ... (व्यवधान) 1015 RS-9.

श्री जें व के व जैन: ग्राप से मैं यह कह रहा हूं।

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Mr. puty Chairman, Sir, will muscle power go on here? Our leader will refuse to speak. Please sit down. triji.

SHRI V. GOPALSAMY: We want to hear him.

SHRIMATI PURABI MUKHOPA-DHYAY: As a protest, he will speak. We have seen enough muscle power.

श्री भोला पासवान शास्त्री: उप-सभापति जी, ग्राप ने हमको ग्रादेश दिया तब में खड़ा हुआ हूं और ज्योंही में खड़ा (व्यवधान) हम्रा...

SHRI В. D. KHOBRAGADE: No interruptions, please.

MR. DEPUTY CHAIRMAN: Please resume your seat.

श्री मोला पासवान शास्त्री: ग्रापने हमको ग्रादेश दिया, तब मैं बोलने के लिए खड़ा हुग्रा हूं। ज्योंही मैं बोलने के लिए खड़ा हुन्ना मेरे लायक दोस्त जैन साहब ने पता नहीं क्या कहा, मैंने सूना नहीं।

श्री जे ० के ० जैन : मैंने कहा किसी ने छींक दिया, अपशक्त हो गया, इसलिए श्राप मत बोलिये । हम श्राप को बोलने देना चाहते हैं, लेकिन श्राप की जो सहयोगी सदस्या हैं बिना बात से गरमी खा गई । ५ता नहीं इन की क्या हो गया ? पता नहीं किस वस्तु का सेवन करती है ? कृपया ये वताएं किस गर्म चीज का सेवन करती हैं ? बिनातात के गर्मी खा गर्दं.. (व्यवधानं)

MR DEPUTY CHAIRMAN: Mr. Jain please take your seat.

SHRIMATI PURABI MUKHOPA-DHYAY: He is a respected leader of our party. I do not know why the Leader of the House is not there.

MR. DEPUTY CHAIRMAN: Please cooperate with the Chair. Don't disturb the proceedings.

श्री नागेश्वर प्रसाद शाही: यह क्या त्रनाशा वना रखा है ? सरकारी पार्टी कंट्रोल नहीं कर सकती है क्या ?

SHRIMATI PURABI MUKHOPA-DHYAY: Will you allow this?

SHRI NAGESHWAR PRASAD SHAHI: You must control the Government party.

MR. DEPUTY CHAIRMAN: Have patience, please. Mr. Jain, let the proceedings go on. This is wasting the time of the House.

SHRIMATI PURABI MUKHOPA-DHYAY: Will you turn him out?

MR. DEPUTY CHAIRMAN: I will request the Members to be more careful and maintain the decorum of the House so that we can have a meaningful discussion. This is an important subject.

SHRIMATI PURABI MUKHO-PADHYAY: Whenever he gets up to speak.. (Interruptions).

श्री जे॰ के॰ जैन : इसी लिए हम ने इन को पार्टी से निकाल दिया । That is why she has been turned out of my party. She behaved the same way in our party.

श्री उपसभापति: जैन साहब, कृपा भरके सदन की कार्यवाही चलने दीजिए। श्राप डिस्टर्ब करेंगे तो सदन का समय बरबाद होगा। श्रापको ही बोलना है तो बोल लीजिए ...(व्यवधान) श्री भोला पासवान शास्त्री : श्रापको बोलना है तो बोल लोजिए, फिर हुम् बोलेंगे ।

श्री उपसभापति : ठीक है, शास्त्री जो ग्राप बैठ जाइए । उन्हीं का बालने दोजिए... (व्यवधान)

SHRIMATI PURABI MUKHO-PADHYAY: The Leader of the House should tell us whether he wants cooperation from the Opposition here. If the leader of my party is being beckled like this as soon as he gets up, there is no point, in...

MR. DEPUTY CHAIRMAN: I appreciate that.

श्री भोला पासवान शास्त्री: मुझे वड़ा श्रफसोस है कि मैंने तो ऐसी कोई बात नहीं कही थी, शुरू ही किया था कि मेरे लायक दोस्त जैन गाहब ने कुछ कह दिया—मने सुना नहीं—लेकिन उनको श्रब मान हो गया है तो खुशो की बात है। श्रगर हो गया तो ...

श्री जे ॰ के ॰ जैन : शास्त्री जी, एक मिनट के लिए ... (व्यवधान) ... मैं रिक्वेस्ट कर रहा हूं ...

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRIMATI PURABI MUKHO-PADHYAY: As soon as he has said something...

MR. DEPUTY CHAIRMAN: Mr. Jain, please take your seat. Don't record what Mr. Jain says.

SHRI K. K. MADHAVAN: He should be turned out of the House.

श्री जें० के० जैन \*.

**26**1

भी उपसभापति: ग्राप सदत के 🚁 बाहर फ़ुपया चले जाइए, म हाथ जोड़ कर कहता हूं। ग्रापको ग्रगर ग्रः पत्ति है तो सदन के बाहर जा सकते हैं अन्यथा शांति के साथ सुनिए। अपने सदन का पांच मिनट का समय वरवाद कर दिया है।

श्री भोला पासवान शास्त्री : उपसभापति जीं, श्रापने शुरू में ढ़ीक कहा कि यह बड़ा सेंसिटिव इश्यू है। बहुत सोच समझ कर बहु विषय यहां लाया गया है। कहने के लिए बहुत कुछ है लेकिन मैं ज्यादा समय नहीं लुंगा और मैं ऐसी कोई बात नहीं कहना चाहता जिससे कोई सलत काम हो जाए। यह मास कन्वर्शन जो हरिजनों का होता है यह देश में चर्चा का विषय हो गया है। देश में ही नहीं मैंने देखा है कि विदेश के पत्नों में इस की चर्चा हो रही है। जैसा गृह मंत्री ने बयान दिया है, इक्के-दुक्के होते रहते हैं, धर्म-परिवर्तन लोग करते रहते हैं. लेकिन मास कन्वर्शन होता है तो बरेशामी पैदा हो जाती है। इसी लिए यह विषय सदन में उठाया गया है। खद प्रधान मंत्री ने कहा है कि मास कन्वर्शन ये उन को भी चिन्ता हुई है। बेश का प्रधान मंत्री कहता है कि मास कन्वर्शन से हम को चिन्ता है। उन्होंने ठीक कहा है। मैं डिटेल में नहीं जाना चाइता। म यह पूछना चाहता हूं कि जो मीनाक्षीपुरम में मास कन्वर्शन हुआ उसका इमीजिएट कारण क्या था? 12 मार्च, 1981 को किसी पेपर ने मिनला था। तब नोटिस में श्राया। किसी गवर्नमेंट एजेंसी द्वारा नोटिस में नहीं लाया गया। एक पवकार ने दिया तब नोटिस ग्राया। मैं गृह मंबी से पूछना चाह्ता हूं कि इमीजिएट कारण

क्या या जिस से ।स कन्वर्शन सुरू हुआ ? क्या उन स्वेच्छा से धर्म-परिवर्तन किया या 🕠 ाचार से, तंग आकर, पनाह लेने के लिए धर्म परिवर्तन किया? यह दो मरे पौइंट हैं। गवर्न मेंट के पास जानकारी होनी चाहिए। स्वेच्छा से धर्म परिवर्तन किया या स्थानीय लोगों के जुल्म 🎝 तंग आकर, कोई हेल्प न मिलने पर पनाह लेने के लिए धर्म-परिवर्तन कर लिया ताकि उन को पनाह मिले ? क्या यह सही नहीं है । या एक हरिजन लड़के ने हिन्दू लड़की से शादी की थी, केरल चला गया था, वहां मुसलमान हो गया, वहां से लौट कर द्याया तो उसकी इज्जत होने लगी क्यों कि वह हरिजन नहीं रहा--यह बात है कि नहीं ? नहीं है कि हिन्दू क्या यह बात समाज से तंग भ्राकर वहां मास कन्वर्धन शुरू हुन्ना? यह बात है कि नहीं हजारों वर्ष से आर्थिक और सामाजिक दासता बर्दाप्त करते-करते उन्होंने ऐसा निर्णय लिया है? क्या वह बात नहीं है कि ग्राज उनकी हालत को सुधारने के लिए सरकार की तरफ से, किसी सम्प्रदाय की तरफ से, समाज की तरफ से कोई काम नहीं किया गया है ! भाज भी उनकी हालत वैसी ही है। मार **वा**ना उसका काम है, तंग होना उसका माम है। लोगों की जृतियां खाना उसका काम है, उनकी गाली बर्दास्त करना उनका काम है। वह पनाह लेने के लिए दसरे समाज में जाता है, क्या यह बात नहीं है। उन लोगों पर जो जुल्म होता है वह समाज के किसी तब्के के जरिए ज्यादा होता है ? क्या यह बात सही नहीं है कि समाज के जो सवर्ण कास्ट के लोग हैं वह ज्यादा जुस्म मरते हैं। हिन्दू समाज का ग्रंग होते हुए भी सवर्ण लोग उन पर ज्यादा जुल्म नरते हैं।

<sup>\*</sup>Not recorded.

[श्री भोला पासवान शास्त्री]
यह फैक्ट है या नहीं? में जानता हूं
जो जक्देंगत होता है वह गरीब पर
जुल्म करता है। 'गरीब की लुगाई
सब की भौडाई' कहावत है हिन्दी में।

श्री नागेरवर प्रसाद शाही :: भोजपुरी मैं।

श्री भोता पासवान शास्त्री: भोजपुरी 🖣 । यथा यह बात नहीं है कि उसके द्यायित उत्पान के लिए, सामाजिक विषयता को दूर करने के लिए बहुत क्य किया गया है? वह ग्रपना प्रोटेक्शन नहीं कर पाता, अपने आप को बचा नहीं सकता। क्या यह बात नहीं है, कि स्टेट उसकी मदद नहीं करता, एडमिनिस्टेशन क्लेक है, मिनिस्टर मदद नहीं करता है ? नया यह बात नहीं है कि पोलिटिकल नारण से भी वह जुल्म ना शिनार जाता है। उसको बोट नहीं देने दिया जाता। सिपाही से रोका जाता है। उसके केत को खराब किया जाता है। रेप केस को चर्बाय निया जाता है। क्या यह सब नारण नहीं हैं जिन की क्ज़ंह से उम्होंने--- अपनी खशी से नहीं---तंग ग्राकर धर्म-परिवर्तन किया ? क्या यह बात सही नहीं है कि डा॰ श्रम्बेडकर जैसे ग्रादमी ने नहीं चाहा कि मैं हिन्दू हो भर जियं और हिन्दू होकर मरूं ? वह बृद्धिस्ट हुए और बृद्धिस्ट हो कर मरे। हिन्दू धर्म से वह हेट्डेंड करते रहे। भाज भाग का कांस्टीट्यूशन काम नहीं बारता है मन् का कोड ही काम करता है हरिजनों के लिए। श्राज भी मीनाक्षी-पुरमं में ऐसा कुछ नहीं हुया उनको कहीं आने पर धर्मनी कमीज उतारनी पड़ती है, ज्ते उतारने पड़ते हैं श्रीर श्रपमान सक्षता पड़ता है। ग्राप स्टेट मिनिस्टर हैं। खुद ग्राप ने क्या इस बारे में बयान नहीं दिया है। अखबार में आया है कि सवर्णं हिन्दुर्भों के जुल्म के कारण यह घटनायें हो रही हैं। मुझे हैरत होती है कि इस समय जो हमारे समाज का श्चंग है उसी समाज के द्वारा उस पर 🚁 सब से ज्यादा जुल्म होते हैं। उससे ही वह सब से ज्यादा सताया जाता है। जब वह धर्म परिवर्तन करता है तो उसके लिये ग्रान्दोलन होते हैं, उसके लिये प्रांसु बहाये जाते हैं, लेकिन उस जल्म को जो उस पर होता है रोका नहीं जा सकता। कहा जाता है कि तुम ऐसे ही बने रहो, हमारे जूते खाते रहो ग्रौर जो हम कहते हैं वही करते रहो तब तो ठीक है, लेकिन ग्रगर परिवर्तन करते हो तो खराब बात है। यह क्या जुल्म नहीं है। श्राज भी उसका जीवन वही है, उसकी हालत वैसी ही है। खद मकवाणा जी ने कहा है सवर्ण हिन्दू इसके लिये जिम्मेदार हैं। क्या यह बात गांधी जी ने नहीं कही। क्या ग्रीर बड़े-बड़े लोगों ने यह बात नहीं कही। क्या संत कवियों ने यह बात नहीं कही। सब ने कही है श्राज भी क्या ऐसी वात नहीं है कि श्राज के हिन्दू समाज ने उनको कहा है कि तुम को ऐसे ही रहना पड़ेगा। तुम को हमारे ज्ते खाने पड़ेंगे। तुम्हारी बहू बेटियों की इज्जत लुटी जायगी ग्रौर तुम्हारी कोई बात नहीं सूनी जायगी। कफलता में क्या हुन्ना। वहां 14 हरिजन मारे गये। वह सामाजिक असमानता का केस था। कोई इकोनामिक केस नहीं था। लेकिन उस केस में सब के सब ग्रासामी छुट गये। गरीव श्रादमी वे थे। किसी ने उन को प्रोटेक्शन नहीं दिया। इसी तरह से पिपरा में हुन्ना तो उस मामले को भी दबा दिया गया। क्या ग्राप हिम्मत है। क्या सरकार में हिम्मत है कि जिस बात में ग्राप गेल्टर लेते हो कि यह स्टेट सब्जेक्ट है, यह कह कर श्राप वच जाना चाहते हो क्या श्राप उस के लिए कुछ नहीं कर सकते। क्या ग्राप संविधान

को बदल नहीं सकते । ग्राप कहें कि 🤛 हरिजनों की सुरक्षा की जाय श्रीर इसमें म्रापका प्रशासन उनकी मदद करेगा। माम्ली सी बात के लिये ग्राप प्रिसीडेंट कायम करते हैं। श्राप स्टेटस में प्रेसीडेंट रूल कायम कर देते हैं। श्राप कह सकते हैं कि तुम्हारे राज में हरिजन सुरक्षित नहीं है। उसको सुरक्षा दी नहीं तो हम वहां प्रेसीडेंट रूल कर देंगे। श्राप कर सकते हैं। ग्राप को राइट है। ग्राप कांस्टीट्युशन को बदलिये। संविधान में कई म्राटिकिल हैं। म्राप इस को कांकरैंट बनायें कि अगर स्टेट नहीं देखेगा तो हम करेंगे। पचासों रिकमन्डेशन इस के लिये ग्राप के पास ग्रायी हैं। लेकिन ग्राप ने इस के लिये क्या किया है। आप इस के लिये कच्छप गति से कदम उठा रहे हैं। भ्रगर दूसरे लोगों पर जुल्म होता है अगर दूसरों का जलाया जाता है तो पुलिस दौड़ जाती है, मैजिस्ट्रेट जाता है; क्योंकि वह पावरफुल भादमी होते है। वह गवर्नमेंट को गिरवा सकते हैं। वह सरकार को बनवा सकते हैं? वह सरकार को तुड़वा सकते हैं लेकिन गरीब की बहु बेटी को सताया जायगा, उसके गांव के गांव को जलाया जायगा तो लाँ के नाम पर, कोटं की प्रक्रिया के नाम पर कुछ नहीं होता है भीर वे गरीब कुछ नहीं कर पाते हैं तो उस अन्याय को चुप चाप सहन कर लेते हैं। भ्राप उस को क्या देरहे हैं, मैं फिर कहुंगा कि ग्राप कुछ नहीं करते। मोरारजी भाई की सरकार थी ग्रीर इधर हमारे मकवाणा जी बैठते थे तो उन पर हुई एट्रोसिटीज को लेकर वह बदनाम हुए थे कि उनके राज में होम मिनिस्टर ने कुछ नहीं किया । सेकिन ग्राज भी तो कुछ हो रहा है। ग्रापके हाथ में ताकत है। स्नाप के पास बृद्धि है। शायद आप के पास बिल भी है लेकिन श्राप उसका इस्तेमाल नहीं करना चाहते।

कारण क्या है यह आप भ्रीर भ्राप की सरकार जाने लेकिन यह रोज होता है श्रीर उन को नेगलेक्ट किया जाता है। गवन मेंट की ताकत से बढ़ कर दुनिया की कोई ताकत नहीं है। उसके सामने बड़े बड़ों को सीधा होना पड़ा है। जिस काम को वह कराना चाहती है वह काम हुन्ना है। इतनी कमजोरी, इतनी स्लैकनेस क्यों है। इतनी कमियों में जो जीवन व्यतीत कर रहे हैं भ्राप जन के लिये कुछ नहीं करतै।

3 P.M.

मैं ग्रापमे पूछना चाहता हूं कि श्रापने पांच पंचवर्षीय योजनायें करलो हैं। श्राप कहते हैं कि गरीबों की हालत सुधरी है। श्रापके कमीशन की ही रिपोर्ट है, उसमें इटेट का अलग-अलग कोटा है, उसमें 50 से 46 परसेंट लोग बिलो पावधी लाइन हैं। उनमें भी 75 परसेंट ज्यादा शेंड्यूल्ड ट्राइब के लोग हैं। हम किसी पर्टिकुलर गवनेंमेंट, किसी पर्टिकुलर प्राइम मिनिस्टर को नहीं कहते हैं। लेकिन भ्राप देखिये कि उसका फेट क्या है ? सामाजिक दृष्टिकोण से वह मारा जाता है। ग्राधिक दुष्टिकोण से वह तबाह है। पोलिटिकल दृष्टिकोण ते वह कुछ नहीं है। कुछ सीटें हमको मिल जाती हैं, वह भी हाईकास्ट की इपा है नहीं तो हरवा देगा। डा० श्रम्बेदकर ने कांस्टीट्-युशन बनाया जिसकी वजह से वह मन् हो गये। लेकिन उसने कहा कि मैं कांग्रेस के टिकट पर चुनाव नहीं लख्गा । तो हरवा दिया गया। यह पोलिटिक स ताकत है कि डा॰ श्रम्बेदकर को भी हरवा दिया। इस तरह की सामाजिक विषमता है जिसमें वह समाज के भ्रत्दर मनुष्य है ही नहीं।

रेप होता है, डाक्टर कहता है कि रेप हुआ ही नहीं है। पैसा ले लेता है।

[श्री भोला पासवान शास्त्री] कृंबारी लड़की का रेप होता है, कहीं कोई उसका सहारा नहीं है। इस समाज में हम क्या करेंगे ? आज भी गांव में 10-20-50 घर ऐसे होते हैं जो मजदरी करते हैं। वह जमोन वाले भी हो जायें तो भो उनको मारा जाएना। मकवाणा जी गये थे, गवर्नर साहब गये थे। रात भर में गांव का कोई बच्चा नहीं बचने देंगे. ऐसा लोगों का इरादा था। लेकिन 27-28 परिवार एक जगह मकान बना रहे थे, वहां रोड़ो थी तो रोड़ी से उन्होंने रिसिस्ट किया तीन वजे रात तक । उसके बाद जो फायरिंग हुआ, थाने का दारोगा आया तो ये लोग भाग गये नहीं तो सब को वह खत्म कर देते। ग्रगर वह रिसिस्ट न करते तो सारे परिवार खत्म हो जाते। ग्राजकल ऐसा होता है।

हां, कहीं इलेक्शन का समय होता है तो मिनिस्टर साहब चले जाते हैं। स्टेट मिनिस्टर भी चले जाते हैं इलेक्शन के टाइम पर क्योंकि उसका वोट पर ग्रसर पड़ेगा कि देखो हम ग्राये। काम ग्रापका निकल जाता है, वोट भी मिल जाता है। इस तरह से लेते रहियेगा लेकिन यह द्ष्टिकोण है जो स्राप समाज को कोई मदद नहीं दे सकते। जैसे गांधी जी ने कहा कि इनकी हिन्दू समाज अपना अंग बनाने के लिए तैयार नहीं है तो यह ऊपर उठ नहीं सकते। इससे बड़ी नज़ीर क्या होगी कि जगजीवन-राम जी से कालेज का उदघाटन कराया गया, फिर गंगाजल से उसको धोया गया इससे ज्यादा हम धापको क्या कह सकते हैं ? जो धर्म परिवर्तन होता है सरकार बताये कि क्यों होता है। यह तो मीनाक्षोपरम की बात है, ध्यान में आ गया, लेकिन जहां तहां होता है।

श्रीमती पुरबी मुखोपाध्याय: उसके बाद भी हुमा। श्री भोला पासवान शास्त्री: उसके वाद भी हुआ। मध्यप्रदेश में क्या हुआ? श्री गंगाजल लेने गया था, गोलो से मार दिया गया। अर्जुन सिंह ने यह एडिमिट किया है। तो जहां परिवर्तन हुआ है और हो रहा है उसमें आप कुछ परिवर्तन कर सकते हैं! नहीं कर सकते हैं। आपकी ताकत है नहीं।... (व्यवधान)

श्री भा० दे० खोबरागडे : नहीं कर सकते वह नहीं कर सकते। ... (व्यवधान)

श्री भोला पासवान भास्त्री: नहीं कर सकते, तो फिर ग्राप किस मर्ज की दवा हैं, इसका मैं जवाब चाहुंगा।

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, the matter that has been the subject of Calling Attention is a very serious one. It is not only for calling the attention of the Minister, but it is also for calling the attention of entire Hindu society, the entire nation and the entire human conscien-Sir, the mass conversion that has been reported at Meenakshipuram is only a symptom of a deeper diseases, a deeper malady that is corroding the Hindu society, the Indian society at large. The reasons not far to seek. After 30 years of independence, even though our Constitution has given equality to people, in the economic and social structure, still the people who had been relegated to the bottom of the society, in the Hindu society, have been made to suffer there. Sir, as you rightly pointed out, it is a sensitive subject. In trying to find scapegoats, in trying to give some lame excuses for this state of affairs, let us not add insult to the injury already caused to the community.

Why have conversions taken place at Meenakshipuram? The Regional Director of Scheduled Castes and Scheduled Tribes of the Union Home Ministry, Mr. K. Armugam, was

some your as a market had been

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scheduled to go to this place and inquire about the reasons for these conersions. This is the report that he has given to the press; "It was long years of harassment, humiliation and civil disability that led to mass conversions of Harijans to Islam in Meenakshipuram village according to the converts' own testimony." This has been given by a responsible officer the Regional Director of Scheduled Castes and Scheduled Tribes, of Union Home Ministry, Therefore, we should go deep into the matter. It is not only in Meenakshipuram. It is only one of the latest incidents that have been reported. Thousands of conversions are taking place probably in all regions of India. And the main conversion is Hinduism, source of whether the conversion is to Islam or Christianity of Buddhism. Many have been converted from the Hindu society. Even the State to which the honourable Minister, Mr. Makwana belongs, that State also probably has seen the largest number of conversions from the days of Ambedkar, when Maharashtra, Gujarat and Bombay formed a composite state. Thousands lakhs of people were converted. And conversions have been going Why? Probably it is born out of frustration, out of social oppression, social tyranny, the tyranny of the high So they want an escape caste. tyranny. The press from that reported as late as May 3 this year in the Hindustan Times-speaking about Gujarat Harijans-that "the movement of conversion and also abandoning Hinduism and getting converted to other religions including Buddhism and Islam and Christianity has been gaining ground." The report further says—I do not know how far this is true--"More than a thousand Harijans got initiation into Buddhism ceremony conducted by a monk from Thailand; another and more massive conversion of Harijans to Buddhism is scheduled to take place on Buddha Jayanti Day, May 18." That is the report coming from Gujarat. Even in Tamil Nadu, not only Harijans, recently a report appeared in the press,

even caste Hindus near Tinneveli. belonging to a community Naickers, also threatened to join Islam. wherever means something happens to you, a social indignity is heaped upon you, more than physical suffering, it is the mental torture that is at the root of it. Shri Bhola Paswan Shastri narrated how humiliated. how despair how forlorn, the position is of the Scheduled Castes and Scheduled Tribes. Recently I read statistics of the murders committed and women raped in the State Madhya Pradesh. I am not bringing politics into this. This is beyond party politics. Statistics is something which is applicable throughout India, including Tamil Nadu. I am not excluding Hindus caste Hindus whether it is in Ahmadabad or Tinneveli. Here is the statistics for the months of June to December, 1980, about 200 days. During this period in Madhya Pradesh it is given that 1155 murders took place, out of which the toll of persons belonging to Scheduled Castes Scheduled Tribes comes to 370 forming part of about '32 per cent. The Scheduled Castes and Scheduled Tribes from 24 per cent of the population. When they apply for a job, they don't get it; their representation is not taken care of. When you take the statistics of the land-owing class, their number in that class will be very poor. But in the statistics of murders, they score higher percentage. Regarding women that have been raped, during the same period in Madhya Pradesh, cases have been reported of which as many as 213 women belonged to the Scheduled Castes and Scheduled Tribes. Their percentage is very high, 47 per cent. Even though in the community their share is 24 per cent, in the suffering in the humiliation, in murders, in rape, they get a very high percentage. This is the only consolation the Scheduled Castes and Scheduled Tribes people have been getting.

Therefore when we approach this problem, we should remember that it is not a political problem, it is not even an economic problem, but it is more a

[Shri Era Sezhiyan]

social problem. You may write into the Constitution anything, you may insert any number of advertisements, you may give them any amount of economic aid, it is not going to be solved. Unless the Hindu society obliterates the caste system and caste distinction based on birth this problem is going to remain one way or the other. This is only a warning of a deeper trouble that is going to come to this country. You should not leave this problem to be solved only by leaving it to the mercies of the caste Hindus. Unless the Government and the society take very strong steps to obliterate and attack the caste system itself, the problem is not going to be solved

To add insult to injury, we read in the press that Gulf money had some role in these conversions and the converts were given inducements or monetary help. We also read in the press that one of the grand sons of a Nawab was converted into Hinduism. Were those who were converted into Hinduism also paid money? The Scheduled Castes people who have converted into Islam will lose all the concessions available to the Scheduled Castes. It is reported that the Regional Director for Scheduled Castes and Tribes, after visiting Meenakshipuram, said "that they would lose the concessions available to the Scheduled Castes. The converts when contacted said that they had to choose between living as Hindu and a life with self-respect and dignity."

The basic issue is that just because a man is born in a lower caste, he is treated as an outcast. He is asked to live in a distant place. He cannot tread the road used by others. Only if you attack the caste system and caste distinction based on birth we can have a real secular society. We may be talking of democracy at the political level. At the social level democracy is yet to come.

These conversions, as I said, are the symptom of a deeper disease. Gulf money coercion etc. are only lame excuses. It is adding insult to injury. Conversion may be out of despair and frustration. After conversion their problem is not going to be over. There also they may face this situation. Once these conversions took place in Meenakshipuram, all caste Hindus and the protectors of Hinduism started converging there to find out the real reasons. Where were they when these people were suffering? Where were they when untouchability was being practised? Where were they when these people who constitute 24 per cent of our population were not getting their due share? Now they have reached Meenakshipuram to find out the reasons for their conversion. Unless the society changes and we change ourselves and abolish caste system. we will not be able to bring equality and a democratic way of life to them where human dignity is offered to them. They should no longer be allowed to live as third or second class citizens.

डा॰ भाई महाबोर : उपसभापति जी, धर्म परिवर्तन का जो कांड तिमल नाडु में शुरु हुआ है, उसकी स्रोर सारे देश का ध्यान स्वाभाविक रूप से गया है यह किन कारणों से हो रहा है और इन कारणों को दूर करने के लिये हमारा समाज और हमारी सरकार क्या कर सकती है यह स्वाभाविक रूप से हर समझदार भ्रादमी को सोचने के लिये मजबूर होना पड़ता है। इस सवाल के दो तीन पहलू है श्रीर मैं समझता हूं कि इन सब की तरफ ध्यान दिये बगैर श्रीर उनको उचित माला में हल करने की कोशिश किये बगैर हम इस सवाल को हल करने में सफल नहीं होंगे। इतनी बात तो सच है कि भ्राज हमारे समाज के ऊपर यह बहुत बड़ा कलंक है, हमारे माथे के ऊपर यह बहुत बड़ा दाग है कि सदियों के बाद भी हमारे इस हिन्दू धर्म को मानने वाले

श्रीण या हिन्दु समाज के करोड़ों बन्धु श्रीथिक दृष्टि से पोड़ित, सामाजिक दृष्टि ते वंचित श्रीर सांस्कृतिक दृष्टि से श्रपंग माने जायें। यह कहना कि ...

SHRI K. K. MADHAVAN: Sir, I think the interpretation is not done properly. Even when I turn it to the maximum, I do not get anything here.

MR. DEPUTY-CHAIRMAN: The Office will see what the difficulty is.

डा० भाई महावीर : इस समस्या की श्रोर हमारे देश के विचारकों या सन्तों का ध्यान न गया हो, यह बात नहीं है । बहत समय से इस बात की म्रोर ध्यान दिया जाता रहा था ग्रीर इसको सुधारने की कोशिश, इस रोग को दूर करने की कोशिश महात्मा बुद्ध के समय से चली भारही है। लेकिन जितना हमारा पूराना समाज है उतनी ही पुरानी हमारी बीमा-रियां भी हैं ग्रीर इस वास्ते सारी कोशिशों के बावजद ग्रौर बाद के युग में हमारे सामने स्वामी दयानन्द, स्वामी विवेका-नन्द, महात्मा गांधी श्रीर डा० श्रम्बेडकर जैसे विचारवान महापुरुषों ने इस बीमारी को दूर करने के लिये प्रयत्न किये, लेकिन महोदय फिर भी ग्राज यह समस्या है। लेकिन यह कहना कि वास्तविक स्थिति वही है ग्रीर उसमें कोई कमी नहीं ग्राई है, यह कहना तथ्यों के अनुकूल नहीं होगा। यह सच है कि कुछ समय से जो श्रार्य-समाज ने छुत्राछ्त को दूर करने का बीड़ा उठाया था, तो उस समय सनातन धर्म के जो लोग थे, वे समझते थे कि इस से धर्म के साथ वहत बड़ा श्रहित होगा । लेकिन श्राज सनातन धर्म मंदिरों या सनातन धर्मी . संस्थाओं के विचारवान फिर से इस वात की भावश्यकता समझते हैं भीर इसकी अवश्यकता की स्वीकार करते हैं। यह जो छन्नाछत है इसके लिये न कोई हमारे शास्त्रों में, हमारे ग्रंथों में किसी तरह का उल्लेख है लेकिन फिर भी यह बीमारी हमारे समाज में लगी हुई है और इसका मकाबला करने की हमको कोशिश करनी होगी। परन्तु महोदय, यह मानना पड़ेगा कि जितनी भी कोशिशों श्राज तक हुई हैं वे सारी जितनी जोरदार स्रौर प्रभावी होनी चाहिए थीं, जितनी व्यापक होनी चाहिए थीं, उतनी नहीं हुई । जहां तक सरकार का सवाल है, हमारे देश को सरकार ने, हमारे नये संविधान के लाग् होने के बाद, हमने कानून से भी खुश्राखूत को रोक दिया और हमने इसको एक अपराध माना । लेकिन इसके लिये जो व्यापक काम करना चाहिए था। हमारे पिछड़े हुए साथियों, पिछडे हुए समाज को थोडा ऊंचा उठाने का प्रयत्न किया गया ग्रीर वह प्रयत्न हुग्रा सही, लेकिन जितना यह काम हुआ वह अभी तक इस सारी समस्यापर पूरा प्रभाव नहीं डाल सका। मेरे पास ग्रांकड़े हैं कि हमारी योजनाग्रों के अन्दर कितनी राशि पिछड़े वर्ग के लोगों ग्रीर हरिजनों के सुधार के लिये दी गई। यह राशि भ्रगर देखी जाय तो यह .02 परसेन्ट से लेकर, .11 परसेन्ट पड़ती है। यह राशि पूरी योजना के श्रांकडों को देख कर कितनी नगण्य लगती हैं। इसलिये अगर इसका परिणाम जैसा चाहियेथा, वैसा नहीं हम्रा तो यह कोई ग्राश्चर्यं की बात नहीं होगी। पिछले कुछ वर्षों में, मैं कोई दलगत नीति की भावना से नहीं कह रहा हूं, लेकिन यह सत्य है कि जनता पार्टी के राज में ग्रन्त्योदय योजना शुरू की गई थी, फुड फार वर्क योजना शुरू की गई थी ग्रीर उसका ज्यादातर लाभ उन्ही लोगों को मिलता था जो पिछड़े वर्ग के लोग थे। लेकिन इस सरकार ने सत्ता में भ्राने के बाद योजनाम्रों को चालू रखना म्रपने लिये राजनैतिक हार मानना जैसा समझा तथा 275

जन योजनात्रों को स्थगित कर दिया। यहो नहीं, महोदय, सरकार का एक ऐसा रवैया पिछले 20-25 सालों में दिखाई देता है कि जो हरिजन बन्धम्रों को दिया जा रहा हैं जैसे बड़े कोई दया भाव से दिया जा रहा है, उनके लिये हम कोई कर्तव्य कथ रहे हैं और जो बुराई हमारे समाज में हैं उसका हम परिमार्जन कर रहे है, ऐसा समझ कर नहीं किया गया। बार-बार ऐसी कमेटियां बनाई हैं जिनसे यह सुझाव ग्रीर सिफारिश लेने की कोशिश की गई कि अब कोई छुआछूत नहीं रहा है, इस गास्ते राजनैतिक श्रारक्षण को थोडे दिनों के ग्रन्दर समाप्त किया जाना चाहिए। महोदय, एक वक्त एक ब्राफिसर जिन्होंने यह विचार प्रकट किया था कि श्रव शह्युल्ड कास्ट ग्रौर शैंडयुल्ड ट्राइब्य के लिये कोई श्रारक्षण रखने की जरुरत नहीं है। उन्होंने यह भी कहा था कि उनको वैसे ही हरिजनों के साथ सहानुभृति शन्य थी नहीं रखते थे उनको ही सरकार ने गैंड़पुल्ड कास्ट ग्रौर शिड्यूल्ड ट्राइब का कमिश्तर बनाया जब उसके ऊपर विरोध हम्रा तो भी वे इस पदवी के ऊपर विठाए गये । इतना हो नहीं संसद के 80 सदस्यों ने उनको हडाने के लिए ग्रावेदन किया। क्योंकि जब उनसे राय मांगी गयी इस सवाल पर कि शिड्युल्ड कास्ट ग्रौर शिड्युल्ड ट्राइब के बास्ते क्या व्यवस्था करनी चाहिये तो उन्होंने दो रायें दीं। एक राय दी यह दी कि स्कूल की शिक्षा से ऊपर हरिजनों की शिक्षा नहीं होनी चाहिए ग्रौर रिजर्वेशन का एवालिशन कर देना चाहिये । इस पर संसद् के सदस्यों ने प्रधान मंत्री जी को लिखा लेकिन बजाय उनको हटाने के उनको एक साल का और एक्सटेंशन दे दिया गया । एक लोक्र कमेटी बनी, उस लोकूर कमेटी को भी

तीन महीने का समय दिया गया था लेकिन उन्होंने पौने तीन महीने के अन्दर रिपोर्ट दे दी और उन्होंने भी सुझाव दिया कि 35 शेंड्यूल्ड कास्ट को डी शेंड्यूल्ड कास्ट कर दिया जाय। ऐसी-ऐसी कमेटियां बनवा करके सरकार क्या करना चाहती है। लेकिन दबाव पड़ने पर सरकार उनकी रिपोर्ट को स्वीकार नहीं कर सकी।

महोदय, एक एल्या पेरूमल कमेटी बनी 1966 में, दो साल उसने काम किया । उसके एक सदस्य थे ग्रार० ग्रच्युतम महोदय, उन आर० अच्युतम महोदय इस तरह के संकेत हैं कि सरकारी तौर पर दबाव डाल कर या प्रजोभन देकर के. उनसे इस कमेटी की रिपोर्ट के ऊपर एक नोट ग्राफ डिसेंट लिखवाया गया । कमेटी यह रिपोर्ट देने जा रही थी, इनको कहा गया यह देखो और देखकर बताओ कि देश में भीषण रूप से छुत्राछात है कि नहीं। उनको दिखाई दे रहा था कि भीषण रूप से छुप्राछूत ग्राज भी विद्यमान है कई जगह पर । लेकिन उनको एक तरह से प्रलोभन देकर कि उनके स्कूल के लिए दो लाख रुपया दे दिया जाएगा, उनसे नोट श्राफ डिसेंट लिखवाया गया ग्रीर उनको एक एप्लीकेशन देने के लिए कहा गया कि ग्रापके स्कल के लिए सहायता मिले। महोदय, ये दोनों कागज एक ही टाइप राइटर पर एक ही सरकारी दफ्तर से टाइप होने के बाद सरकार तक पहुंचे। वह रिपार्ट महोदय, वहीं रह गयी। कमेटी के दफ्तर पर ताला लगा दिया गया, सील लगा दी गयी ग्रौर जो नोट म्राफ डिसेंट था सरकार ने उसको प्रका-शित किया, उसका प्रचार किया । इसका मतलव क्या था भै नहीं जानता ।

द्राज भी महोदय, गृह मंत्री जी बैठे हैं, क्या सरकार ने ऐसा कोई कानून

स्टेटयटरी बनाया है जो कि रिजर्वेशन को । रिक्वायर करता हो । ग्राज भी सरकारी ग्रादेशों के बल पर रिजर्वेशन्स किए जा रहे हैं। इसलिए अभर रिजर्वेशन नहीं होता तो किसी के खिलाफ कोई कार्य-बाही नहीं की जा सकतो । जिन्होंने रिज-र्वेशन के अनुसार नौकरी पहीं दो उसके ऊपर कोई जुर्म लागु नहीं होता और इतना ही नहीं भैंने एक केस मंत्री महोदय को भेजा है दिल्ली के अन्दर, आप दूर राज्यों की बात मत करिए दिल्ली के ग्रन्दर अगर किसी हरिजन को अपमान-जनक तरीके से सम्बोधित किया जाय और फिर भी पुलिस के पास, पहुंचने के कोई कार्यवाही न हो, 6-6 महीने तक कुछ न हो, पुलिस कुछ न करे, केन्द्र सरकार की नाक के नीचे तो क्या कहना पड़ेगा। महोदय, यह कहना पड़ेगा कि जो कुछ हम कहना चाहते हैं, करना चाहते हैं, वह करने के लिए शायद हमारे पास साहत नहीं है । राजनीतिक दुष्टि से चाहे हम लोगों को खुश एखना चाहेँ या भुलावे में डालने के लिए प्रबन्ध करते जायें लेकिन व्यवहार में, कुछ नहीं करना चाहते हैं।

परन्तु महोदय, केवल इतनी ही कहानी नहीं है । दुर्व्यवहार बहुत हुम्रा है मौर हरिजन बंधुओं को आज शिकायत हो इसके . लिए भै उन्हें कोई दोष नहीं देता लेकिन कुछ दूसरे पहलू हैं जो इस घटना के साथ जुड़े हुये हैं और उन पहलुओं से ध्यान हटना नहीं चाहिये । मैं अपने मित्र श्री एरा सेजियान की बात से थोड़ा सा मतभेद रखता हूं। ग्राज बाहरी संसार के अन्दर एक आन्दोलन चला है, इस्लाम के विस्तार का ग्रान्दोलन ग्रौर उन ग्रान्दोलन के ग्रन्दर भारत भी एक वड़ा भाग है। क्योंकि भारत मोरक्को से जकार्ता तक फैला हुग्रा इस्लामिक दबदबे के बीच में केवल एक ग्रसम्प्रदायिक ग्रौर सेक्यूलर ट्कड़ा है ग्रौर इसमें भी यह कोशिश जारी

है कि यहां पर इस्लाभ का बहुमत ऐसा बन जाये कि जिसे भारत के अन्दर भी वे इसको अपनी धर्म भूभि कह सकें। आज यह जो दारूल हरब है इसको हटा कर पूरा इस्लामी राज्य यहां पर बने, यह उनका धार्मिक सिद्धांत है . . . (व्यवधान)

SHRI K K. MADHAVAN: I would ask the hon. Member why the Hindus do not spread the message of their so-called Hindu Dharma? (Interruptions)

डा० भाई महावीर: जब आपको मौला भिलेगा तब आप कहियेगा । भैं जानना चाहता हं, मुझे खुशी होगी अगर भेरे बिद्धान भित्न साबित कर दें कि यह इस्लाम के विषद्ध है और भारत को इस्लामी राज्य बनाने का उनका कोई मंसूबा नहीं है . . (व्यवधान)

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Is that relevant, Sir? To talk of Morocco, Jakarta? To talk of ... (Interruptions)

श्री संपद शहाबुद्दीन: उन्होंने कहा कि इसलाम का प्रिसीपुल है इसलिए में अर्ज करना चाहता हूं कि: It is not the Islamic principle that a country which does not have a Muslim majority is necessarily 'Dar-ul-Harab'. (Interruptions)

डा॰ भाई महाबीर: मेरे मित जमीय-तुल-उलुमाए-हिंद की कार्यकारिणी के सदस्य हैं यह कम से कम उनकी बैठकों में जाते हैं। मैं चाहूंगा कि यह अधिकृत रूप से इस बात की घोषणा करें। हमें बड़ी खुशी होगी, हमारी गलतफहमी दूर हो जाएगी।

श्री संयद शहाबुद्दीन : मैं कर रहा हूं।

डा० भाई महाबीर । परन्तु महोदय, ग्रभी जो दक्षिण में हुन्ना है, उसकी दो घटनाओं का जिक्र मैं करना चाहता हूं। करैयर में डा० मनोहरन एक सज्जन हैं जिन्होंने सबसे पहले धर्मान्तरण किया और वहां हमारे कार्यकर्ता गये । उनको मिले, पता यह लगा कि उन्होंने जो धर्मान्तरण किया है वह इस कारण से किया है कि उनका एक मुस्लिम महिला से प्रेम हम्रा श्रीर वे उससे विवाह करना चाहते थे। पहले से वे विवाहित थे, उनकी मां, उनकी पतनी स्रौर उनके बच्चे थे । उन्होंने उसके लिए स्वीकृति नहीं दी । उन्होंने एक ही उपाय देखा कि वे मुसलमान हो कर के-ग्रौर प्रपनी इच्छानुसार विवाह कर सकें भीर करलिया। अब वहां पर सारे गांव में उन्होंने हरिजनों को ग्रपना धर्म बदलने ग्रौर इस्लाम को स्वीकृत करने के लिए प्रेरणा देकर एक बड़ा प्रयास वहां पर शुरू किया।

मीनाक्षीपुरम में एक तथ्य की बात है कि बड़ां पर एक काउन्टरफीट करेंसी का एक बहुत बड़ा, स्कैण्डल प्रयोग चल रहा था। पता नहीं कहां से ईसाई की किसी सोर्स से कोई मशीनें म्रायीं थीं. उससे जाली नोट छापे जाते थे भौर उनको छाप कर के गरीब लोगों को देकर उनके द्वारा उसको सर्क्लेशन में भेजा जाता था ।

पुलिस ने पिछले दिनों में भ्रचानक ही इसकी खोज की ग्रौर जब पता लगाया, तो जो पैसे वाले लोग थे, प्रभावी थे, जोरदार थे, वे तो निकल गये और जो गरीब लोग थे, वे इसमें फंस गये । श्रीर जब वे फंस गये, तो उनको यह कहा गया-- ग्रीर हरिजन ही इन गरीब लोगों में ज्यादातर थे-- उनको कहा गया कि ग्रगर तुम बचना चाहते हो तो तुम्हारे लिए

एक ही तरीका है कि तुम हरिजन न रहो, तुम इस्लाम धर्म स्वीकार कर लो, तब 🏲 तुम पर पुलिस कोई दबाव नहीं डाल सकेगी।

महोदय, अगर पुलिस इस तरह से केवल व्यक्ति को व्यक्ति न समझ करके और उसके कसूर के बगैर उसकी सजा देती है, हैरास करती रहे, परेशाम करती रहे, तो यह समाज का ग्रौर व्यवस्था का दोष है। मैं चाहंगा कि इस व्यवस्था के दोष की मोर भी हम ध्यान दें; क्योंकि इसके बगैर चाहे हम जितनी भी मीठी-मीठी स्रोर चपड़ी बातें करें, उनसे समस्या का हल नहीं होगा।

महीदय, कहा गया है कि पैसे का कोई रोल नहीं है। परन्तु जो लोग वहां पर गये हैं, उस काण्ड में, मीनाक्षीपूरम में एक मस्जिद की नींव रखी गयी--वह एक ऐसी जमीन पर रखी गयी है जोकि हिन्दू मन्दिर की जमीन है। वहां पर जितने लोगों को धर्मान्तरित किया गया, उनको कुछ राशि दी गई, उनको कुछ प्रेजेन्ट्स दिए गए। . . (ब्यवधान)

شرمی سید احدد هاهمی (ادر پردیش) فلط بات کر رہے ھیں (مداخات)

†श्री सैयद ग्रहमद हाशमी (उत्तर प्रदेश): गलत बात कर रहे हैं।...(ध्यवधान)

شرى شريف الدين شارق (جمون و کشمیر) - هاشمی صاحب غصه کرنے كي ضرورت تههن هے - واقعة يه هے كه میں خود میناکشی پورم کیا ہوں کسی مقدر کی ومین پر رهان کوئی مستحد تعمیر تهدن هوئی هے - اگر آپ نے ضمهر کی فلاظمت کو شهر سے باهر لانا هے دو واقعات کی بنیاد ہر لايا جانا چاهئے . (مداخلت) أب کتنی دیر تک اسے چھیا کر رکھو کے -

<sup>†[]</sup>Devanagari transliteration.

†[श्री शरीफुद्दीन शारिक (जम्मू श्रीर काउमीर): हाशमी साहब गुस्सा करने की जरूरत नहीं है। वाक्या यह है कि मैं खुद मीनाक्षीपुरम गया हूं किसी मंदिर की जमीन पर वहां कोई मस्जिद तामीर नहीं हुई है। श्रगर श्रापने जमीर को खिलाजत को मुंह से बाहर लाना है तो बाक्यात की बुनियाद पर लाना चाहिये। (ब्यवधान) श्राप कितनी देर तक इसे खुना कर रखोगेन]

SHRI V. GOPALSAMY: Let Dr. Bhai Mahavir speak. Then we will express our view.

SHRI B. D. KHOBRAGADE: The question is that Dr. Bhai Mahavir is saying that the land belongs to some Mandir. It is a wrong statement. It is a wrong statement. It have been to Meenakshipuram. I have seen that land. That land belongs to a private individual and not to a Mandir.

DR. BHAI MAHAVIR: Who is that individual? Is he not a Hndu?

SHRI B. D. KOHBRAGADE: He may be a Hindu. Can't a Buddhist or a Christian or a Muslim purchase land from a landu? (Interruptions) Is there any pohibition in this country that no per an can purchase land belonging to a person of another religion? I can only say that that land did not belong to any Mandir. It was purchased from a Hindu.

डा० भाई महावीर: महोदय, श्रगर वह जमीन विधिवत पैसा दे करके खरीदी गई है, तो चाहे वह किसी मंदिर की थी, चाहे किसी हिन्दू की थी, मुझो उसके बारे में . . . (ग्यवधान) श्रगर यह भी गलतफहमी है श्रौर वह खरीद करके कोई मालिक वने उसके, ता बिल्कुल ठीक है . . . (ग्यवधान) परन्तु उस मस्जिद की नींव रखने के लिए हमारे संसद् के माननीय सदस्य जो मुस्लिम लीग से सम्बन्धित हैं

वे वहां ५र उपस्थित थे ग्रौर उन्होंने उसको राजनैतिक दिष्ट से रंग देने की कोशिश की । यह मीनाक्षीपुरम में जो कुछ हुमा इसका सम्बन्ध कुछ ग्रौर ग्रन्तर्राष्ट्रीय गुटों के साथ भी इसलिए जुड़ता है क्योंकि पिछले दिनों में इस तरह के समाचार छपे हैं --एक टाइम्स भ्राफ इण्डिया में छपा, एक अरब टाइम्स में छपा, उनके बीच में मैं नहीं जाना चाहता—मैं कहना चाहता हं कि जमाते इस्लामी ने हैदराबाद में एक कांफ़ोंस की जिसमें इस्लामीजेशन श्राफ इण्डिया श्रीर 10 साल के ग्रन्दर भारत को एकः इस्लामिक रिपब्लिक वनाने का एक इरादा, एक प्रस्ताव रखा। यही नहीं, सके जो पोलिटिकल श्रास्पेक्ट

شری سید احدد هاشمی - کر
یهی هرتا تو هلدوستان میں اتلے
مرصة تک مسلمانوں کی حکومت
رهی سارا هلدوستان مسلمین هو گیا
هوتا -

†[श्रो सैयद ग्रहसद हाशयी: ग्रमर यही होता तो हिन्दुस्तान मे इतने ग्रसी तक मुसलमानों की हुकूमत रहा । साम हिन्दुस्तान मुसलमान हो गया ति।

CHRI SYED SHAHABUDDIN: You read the text.

SHRI GULAM MOHI-UD-DIN SHAWL: What about that conference in Jammu, the All-Hindu Sammelan, presided over by Dr. Karan Singh where a resolution was adopted that all the Muslims are to be brought back to Hinduism?

MR. DEPUTY CHAIRMAN: Mr. Shawl, you will have have your chance. Why are you unnecessarily taking the time? Please conclude now, Dr. Bhai Mahavir.

Devanagari transliteration.

ड ० भाई महावीर : क्या मेरे मित्र को पता है कि श्रीनगर में एक तुलबा की कांफ़्रेंस की करने की कोशिश की जा रही थी जिसको काश्मीर सरकार ने पाबंदी लगा कर रोका ? भैं कहना चाहता हं, हैदराबाद में जो फसादात शुरू हुये उनके पीछे इस तरह की एक कांक्रेंस ग्रौर उसमें पास किए प्रस्तावों का जिक्र भाया। यह सब देख कर ग्रभर इस देश के अन्दर लोगों को यह लगता हो कि कोई खतरा है तो ग्राध्वर्य नहीं । भैं इस राय से सह-मत हं कि अगर एक व्यक्ति अपने धर्म के बारे में ग्रंथने विचार बतलाता है, वह ईश्वर को प्राप्त करने के लिए एक रास्ता छोड कर दूसरे रास्ते से जाना चाहता है, हिन्दू धर्म के अन्दर इस बात में कोई विरोध करता नहीं, कोई उसके ऊपर लट्ट उठा कर नहीं ग्राता, कोई उसे छुरे से मारने की कोशिश नहीं करता । हमारा ही मान्न एक समाज है जहां रामकृष्ण परमहंस जैसे सन्त हुये, जिन्होंने कहा मैंने म्सलमान के रूप में इबादत करके मस्जिद की सीढ़ी में भंगवान को पाया है, ईसाई के रूप में भी चर्च की उपासना के माध्यम मैं वहीं पर पहुंचा हुं जैसे मैं काली की पूजा के द्वारा पहुंचा हूं। यही हिन्दू दृष्टि है लेकिन ग्रगर इसके साथ एक राजनैतिक रंग ग्राजाए ग्रीर ग्रगर यह हो कि हमें यहां देश को इसलामाइज करना है तो क्दरती तौर पर इस देश के सारे लोगों को सोचने का मौका मिलता है कि कौन-सी चीज हैं जिसके कारण यह देश का विभाजन करने या देश का नया रंग बदलने की कोशिश हो गई है।

महोदय, पैसा कितना श्राता है, इसका कोई पता नहीं सरकार पता करे। लेकिन पैसे के बारे में, मेरे पास यह इश्तिहार है महोदय—-फाउन्डेशन श्राफ दाचल महाचल इसलामी विद दि कैपिटल श्राफ बन् थाउजड मिलियन डालर्स--ग्रौर उसके संस्थापकों में बहुत बड़े-बड़े भाम हैं, बहरीन के, इजिप्ट के, कुवेत के, गिनी के, सुडान के, 🌤 सऊदी अरेबिया के, अरव एमिरेट्स के श्रीर पाकिस्तान के । ये सब बड़े-बड़े वहां के शासन, वहां के शेख ग्रौर ग्रमीर लोग श्रीर वहां के चुने हुये राष्ट्र नायक इन सबका इसमें जो इतना बड़ा रुपया लग रहा है. सरकार का काम है कि वह देखें कि क्या वह रिपया भारत में ब्राता है ब्राँर ब्रगर श्राता है तो किस रूप में ग्राता है, कितना उसका उपयोग होता है ? देश के लागों के मन के अन्दर एक शंका स्वाभादिक रूप से उठ रही है क्योंकि हमारे यहां बड़ी गरीबी है ग्रीर उस गरीबी का लाभ उठा कर कोई किसी को धर्म से विचलित करके, दूसरे ध ं की फ्रोर क्राकृष्ट करे, यह भैं समझता हूं कि किसी भी धर्म के लिए शंभा की बात नहीं। लेकिन श्रगर यह हो रहा तो इसकी उचित रोक-थाम होनी चाहिये।

महोदय, मैं ग्राखीर में एक बात वह कर समाप्त करना चाहता हूं। वह यह है कि कहा जाता है कि यह पैसे का कोई उपयोग नहीं है। मया यह सच नहीं है--मैं मंत्री जी से जानना चाहंगा-- श्रःज देश में बड़ेपैमाने पर बेरोजगारी है थाए हमारे देश के हजारो लोग विदेशों में, खाडी के देशों में, अरब देशों में जादर नौकरी कर रहे हैं, काम कर रहे हैं। उनकी वहां जरूरत है। उन देशों के पास धन है। उनके पास जन-बल कम है, हमारे पास जन-बल है। हम अपने लोगों को काम नहीं दे सके इसलिए यहां से सैंकड़ों हजारों नौजवान चले जाते हैं। लेकिन प्रया यह सच है कि नहीं कि साउदी अरब की यह शर्त है कि वहां पर जितने लोग नौकरी करने के लिए गए हैं, वह कम से कम 50 प्रतिशत मुसलमान

हों नहीं तो उनको विसा नहीं दिया जाता है नौकरों के लिए। नौजवान बेरोजगारों 📷 में नौकरों के लिए इतनो लाचारी है कि भट रु-भट रुकर नौजवानों को जाना पंड़ता है और फिर भो काम काज नहीं मिलता है और मैं अपनो जानकारो के आधार पर कहना चाहता हूं कि ग्रगर हिन्दुग्रों का कोटा, गैर-मुस्लिमो का कोटा यूरा हो गया है, तो उनसे कहा जाता है तुम्हारा कोटा पूरा हो गया है, तुम्हारा कोटा तभी बन सकता है अगर तुम इमलाम कार करो। अगर यह स्थिति है तो स्या यह लोगों को रोटी का लालच देशर अवना धर्म छुड़वाने की बात नहीं है ? अगर यह है दो पना सरकार इस सारे मामले की जांच कर इसके बारे में उचित कार्यवाही करेगी?

इस सारे मामले के अलग-अलग पहल् मैंने ग्रांपके सामने रखे। लेकिन मैं ग्रन्त में किसो से मतभेद न रखति हुये कहना चाहता हूं कि यह रोग हमसे पैदा हुआं है और हमारी जिम्मेदारी है कि हम उसे ठीक करें भौर छुम्राछ्त--के भूत को मपने वैश से बाहर निकालें। इसके बाद भी कोई उंचा से ऊंचा सन्त हो, शंकराचार्य हों, ग्रगर वे छुग्राछ्त को उचित मानेगे तो हम लोग--इस दल की ग्रोग से मैं कह सकता हूं, अपने साथियों की और से विश्वासपूर्वक कह संकता हं--उसको मानने के लिए तैयार नहीं होंगे। हमारी पार्टी के अध्यक्ष अटल जी ने तो एक बार कहा था कि ग्रगर स्वयं भगवान ग्रा कर कहेंगे कि हमारे यहां छुत्राछ्त ीनी चाहिये तो हम उस भगवान को भी भगवान मानने के लिए तैयार नहीं हैं।

SHRI B. D. KHOBRAGADE: What about the Bhagvat Gita?

**डा॰ भाई महावीर:** भगवत गीता में ऐसा जुड़ भी नहीं है . . . (व्यवधान) छुग्राछूत ऊंच-नीच का भाव हमारे भारतों में नहीं है। ग्रगर कहीं है तो हम उसकी स्वीकार नहीं करते। छुग्राछूत में हम विश्वास नहीं करते।

श्री मागेश्वर प्रसाद शाही: उपसभापति जी, मैं अपने सभी वोस्तों से, चाह हिन्दू हों, स्मलमान हों, दरख्वास्त करता हूं कि यह मामला नेशनल कन्सर्न का है, इसको हिनदू निगाह से न देखें, मुसलमान निगाह से न देखें । इस मसले से पता नहीं हयों मेरे दिमाग में एक खतरा नजर अता है कि इसके पीछे इस देश के दो बर्ड सम्प्र-दायों, हिन्दू श्रीर मुसलमानों के बीच में वैमनस्य को बढ़ाने की चेप्टा अगर इन दोनों सम्प्रदायों के बीच वैमनस्य बढ़ता है तो यह देश कमजार होता है। इसलिए हमें इसके पीछे यह खतरानजर श्राता है श्रीर इसलिए हम चिन्तित हैं कि कह कोई इस तरहकी बात न हैं। जिससे एक जहर फैले ग्रीर कमजीर हो।

श्रोमन्, इसमें कोई दो राय की बात नहीं है। इसके लिए सीधे-सीधे श्रीर पुरी-पूरी जिम्मेदारी हिन्दू की है ग्राज जो कन्वर्शन हो रहा है, चाहे हिन्दू से मुसलमान बन रहे हैं, चाहे हिन्द्र से ईसाई बन रहे हैं, उसकी जिम्मेदारी हिन्द जाति के ऊंचे वर्ग के लोगों पर है। वह इस जिम्मेदारी की दूसरा कोई कारण देकर भूलावा नही दे सकते हैं। ग्राज हजारों ग्रीर लाखों वर्षो से जिस तरह का अन्याय इस वर्गके साधा हो रहा है जिसे हरिजन से कहते हैं वह बद्धित करने की चीज नहीं है। श्रीमन्, ग्राज इसलिए तुफान खड़ा हो गया क्योंकि लोगों में शिक्षा फैल रही है। भ्राज हरिजन भी जागरूक हो रहा है। हजारों वर्षो तक हरिजन ने अमानवीय व्यवहार को बद्धित किया । श्राज वह बद्धित करने के लिए तैयार नहीं है। इसलिए आजयह बेचैनी फैली ई है।

## [श्री नागेश्वर प्रसाद शाही]

श्रीमन् मैं श्री महन।णा जी का ध्यान आहर करना चाहता हूं। 30 जनवरी, 1948 को गांधों जी की हत्या होने के बाद शांस्टोट्रस्ट श्रसेम्बली ने रिजालव िया था Communal institutions will not be allowed to take part in politics. मगा उनके बाद देश में हो क्या यह सही नहीं है कि श्राज बड़े पैमाने पर क्रम्यूनल इंस्टोट्यू शन्स हिस्सा ले रहे हैं? भैं इधर इशारा कर रहा हूं िये चोजें देश की इतना क्रमजोर करेंगी कि बाहर के खतरे के हम श्रासानी से शिकार बन जायेंगे।

श्रीमन्, गांधी जो ने इस खतरे को महसूत किया था और गांधी जो ने हरि-जनों का ऊपर उठाने का जो काम शुरू किया था गांधी जो के मरने के बाद ही वह काम बिलक्त समाप्त हो गया । श्रीर हमारे गृह मंत्रोजी ने आंध्र प्रदेश में यह कहा कि हरिजनों ने दो शादियां करने के लिए ग्रपनाधर्मपरिवर्तन किया। तमिल नाड में हमारे गृह मंत्री ने कहा कि विदेशों धन को वजह से धर्म परिवर्तन हुन्ना न्नौर इसके पीछे कांस्पिरेसी भी है। अब मुसल-मान भाई एजीटेट न हों । यह भारत सरकार का होम मिनिस्टर बोला है कि कंवर्जन के पीछे कांस्पोरेंसीं है। यह होम मिनिस्टर बोला है कि इसके पीछे विदेशी धन है और यह होम मिनिस्टर बोला है कि दो शादियां करने के लालच में यह कंवर्जन हो रहे हैं।

श्री शरीकुद्दीन शारिक : यह धकवास है।

SHRI GULAM MOHI-UD-DIN SHAWL: Next day he denied it.

श्री नागेश्वर प्रसाद शाही: यह होम मिनिस्टर ने कहा है। (व्यवधान) इसलिए हो मैंने पहले कहा कि ग्राप मेरी बात सुनिये। श्रीमन्, यह तमिल नाडु के मुख्य मंत्रों ने कहा कि इक्ष धर्म परिवर्तन के के पीछे विदेशों धन है, उसका हाथ है। यह रामचन्द्रत जो ने इ

DR. (SHRIMAT!) SATHIAVANI MUTHU: The Tamil Nadu Chief Minister said it only after another Minister from the Centre had said. He did not say it first.

MR. DEPUTY CHAIRMAN: You have already had your say.

SHRI V. GOPALSAMY: That means, madam accepts that the Chief Minister has expressed that view. I want to record it.

श्री नागेश्वर प्रसाद शाही: श्रव मैं बेसिक प्रावलम की श्रोर श्राता हूं। कुछ तथ्य मैंने बता दिए हमारे साथी ने कहा कि इकोनोमिक प्रावलम नहीं है। मैं इस प्रावलम को इकोनोमिक, सोशल श्रौर पोलिटिकल तीनों ही मानता हूं ग्रौर मैं इस बारे में थोड़ा-थोड़ा बतलाऊंगा। इकोनोमिक इसलिए है है कि हम देखते हैं कि बिहार का ऊंचे से ऊंचा पंडित भी बाबू जगजीवन राम के पैर छूता है एक बार नहीं, एक हजार बार ग्रौर मैंने देखा है। पंडित जात हैं ग्रौर बाबू जगजीवन राम जी के पैर छूते हैं।

**श्राभा०दे० खोबरागडेः** वह मतलब के लिए पैर छूते है ।

**श्री नागेश्वर प्रसाद शाही:** श्राप **रु**नको कंट्रोल कीजिए ।

श्री उपसभापति : श्राप उनके जायादा नजदीक हैं।

श्री नागेश्वर प्रसाद शाही: मैंने देखा है कि तिवारी जी, मिश्र जी और पांडेय जी बाबू जगजीवन राम जी के पैर छूते हैं इसलिए।...

SHRI GULAM MOHI-UD-DIN SHAWL: They stoop so low!

श्री मा० दे० खोबरागडे: मैं जानना चाहता हूं कि बाबू जगजीवन राम जी ने एक नयी पार्टी शुरू की है, उनके पीछे कितने लोग राज्य सभा के ग्रीर लोक सभा के हैं, यह ग्राप बता दें।

भी नागेश्वर प्रसाद शाही: मेरे दोस्त मेरी बात को एप्रीशिएट नहीं कर रहे हैं।

SHRI V. GOPALSAMY: When the statue of Sampurananand was unveiled by Babu Jagjivan Ram, it was with Gangajal.

भी नागेश्वर प्रसाद शाही: मेरी बात को सुनिये । मैं यही कहता हूं कि अगर यह सरकार इस बात की कोशिश करती कि हरिजनों की हालत ठीक हो तो 35 साल की ग्राजादी के बाद भी ग्राज हरिजन जानवरों की गोबर से अनाज खाने के निए मजबूर न होते । अगर यह सरकार इस बात की कोशिश करती कि हरिजनों की हालत ठीक हो तो ग्राज भी श्राप चले जाइये, काशी के डोम के यहां जी नौकर है वह नौकर ब्राह्मण हैं। यह बात सही है कि नहीं ? यह हरिजनों की हालत ठीक हो जाये तो उनके साथ जो सामाजिक अन्याय हो रहा है वह आप से भ्राप समाप्त हो जाएगा । इसके पीछे इकानग-मिक रीजन्स हैं।

श्रीमन्, जैसा मैंने कहा, इसके पीछे सोशल रीजन्स भी हैं। मैं श्रभी चन्द महीने पहले दक्षिण के एक मन्दिर में गया था। महन्त जी का दर्शन हुआ तो महन्त जी उतनी दूर खड़े हुये थे, हम जब बात करने लगेतो उनको शंका हो गयी कि कहीं छू 1015 RS—10. न लें हमको, तो वह बार-बार कह रहे थे कि छूना मत हमको। मैं सवर्ण हिन्दू हं, तो सवर्ण हिन्दू को भी महन्त जी ग्रछ्त मान रहे थे।

श्री भा० दे० खोबरागडे: ग्राप ब्राह्मण नहीं हैं, इसलिए ग्रापको सवर्ण नहीं मानते वह।

श्री नागेश्वर प्रसाद शाही: इसलिए मैं, श्रीमन्, कहना चाहता हूं कि यह जो वर्णं बनाये गये, वर्णं बनाये गये शोषण के लिए। सामाजिक शोषण के लिए। इन वर्णों के लिए हिन्दू धर्म में कोई स्थान नहीं है। ग्रादि हिन्दू धर्म में कोई वर्णं नहीं था। ....(व्यवधान)

श्री धर्मवीर: यह धर्मकी व्यवस्था।
...(व्यवधान)

श्री भा०वे० खोबरागड़े: वेदकाल से है।... (व्यवधान)

श्री नागे श्वर प्रसाद शाही: धर्म व्यवस्था इस रूप में नहीं है।...(व्यवधान)

श्री भा० दे० खोबरागडे: ब्राह्मण कहां से पैदा हुआ, शुद्र कहां से पैदा हुआ। वह जरा पुस्तक पढ़ लीजिए। पहले वेद पढ़ो, उसके बाद बातें करो।... (व्यवधान) ग्राप ज्यादा जानते हैं, हमें क्या मालूम है?

(व्यवधान)

श्री उपसभापति : ग्राप अपनी सःत कहिये, इनको छोड़िए।... (व्यवधान)

श्री नागेश्वर प्रसाद शाही: श्रभी तो मैंने शुरू भी नहीं किया । श्रीमन्, मैं कह रहा था कि उन मन्दिरों में जहां इस तरह की छुश्राछूत है, हमारी प्रधान मंत्री को नहीं जाना चाहिये । मगर मैं देखता हूं कि हमारी प्रधान मंत्री भी उन मन्दिरों में 29 I

[श्री नागेण्वर प्रसाद शाही] जाती हैं जहां पर हरिजनों को जाने की इजाजत नहीं है। जहां पर बड़े पैमाने पर

श्री धर्मबीर: हमारी प्रधान मंत्री भी किसो मन्दिर में नहीं गई जहां हरिजनों को, नहीं जाने दिया गया हो । मैं जानता हूं । जहां-जहां धान मंत्री जी गई हैं, मैं भी साथ साथ गया हूं . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही: श्रोमन्, पता नहीं क्यों लोग इस पर गर्म हो जाते हैं। मैं तो एक तथ्य की बात कर रहा हूं। यह सरकार को जिम्मेदारी हैं कि ऐसे मन्दिरों ों जहां छुप्राछूत बरतो जातो है उन मन्दिरों को कानून बना कर बन्द कर देना चाहिये।

श्री कल्पनाथ राय (उत्तर प्रदेश): ऐसा के ई मन्दिर नहीं है, शाही जी। है की ई?

श्री मार्वे खोबरागडे: कानून बनाग्रो मन्दिर बन्द कर दो . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही: श्रोमन्, ग्राज
35 साल की ग्राजादों के बाद जो सरकारी
हाउँ संग स्कोम है उसके ग्रन्दर जो पत्र देस
बन रहे हैं उनमें भो हिरिजनों के लिए
ग्रलग फ्लैंट्स बन रहे हैं। मैं पूछना चाहता
हूं होम मिनिस्टर से, मैंने श्रपनी श्रांखों से
देखा है, उत्तर प्रदेश के गांवों में हिरिजनों के लिए हिरिजन कालोनो बन रही
दं। क्या इन हिरिजन कालोनियों का निर्माण
जात-पांत श्रीर छुग्राछून को मिटाने के लिए
हो रहा है या बढ़ाने के लिए हो रहा है?
यह निर्माण जातिभेद ग्रीर छुग्राछून को
कायम रखने के लिए हो रहा है।

श्री कल्पनाथ राय : शाही जी बड़ा ग्रच्छा प्वाइंट बोले हैं। श्री भाः देः खोबरागडे: हर गांव के बाहर बस्ती होती है वह तो मिटायें पहले। बाद में सोचें दूसरी बात।

श्री उपसभापति : भ्राप भ्रपनी बात जारी रखिये ।

श्री भा वे खोबरागडे: इधर हिन्दू कास्ट के लोग हैं ग्रीर उधर शेंड्यूल्ड कास्ट्स के लोग हैं। (व्यवधान)

श्री नागेश्वर प्रसाद शाही : 35 साल के बाद भी श्राज गांवों में श्राप चले जायें, किस सवर्ण के दरवाजे पर जो कुश्रां है उससे हरिजन पानी नहीं भर सकता । सारे गांवों में यह बात है। (व्यवधान)

श्री कल्पनाथ राय: ऐसा कहीं नहीं है।

श्री ग्रब्दुल रहमान शेख: (उत्तर प्रदेश) : क्या श्राप हिन्दूस्तान के सारे गांव को जानते हैं ?

श्री नागेश्वर प्रसाद शाही: जो जिम्मे-दारी सरकार की थी मजबूत हाथ से छुग्राछूत को समाप्त करने की, मजबूत हाथ से जातिभेद को समाप्त करने की, उसे इस सरकार ने नहीं किया । मैं तो नहीं गया, मेरे दोस्त गये थे पर मैंने ग्रखवारों में देखा कि मिनाक्षीपुरम में जाली नोटों को बनाने का जो काम चल रहा था उसमें ऊंची जाति के हिन्दू थे, उसमें हरिजन थे ग्रौर मुसलमान थे।

एक माननीय सदस्य: सेक्यूलर स्टेट है न इसलिए ।

श्री नागेश्वर प्रसाद शाही: तीनों को गिरफ्तार किया गया। सगर तफ्तिस के दौरान वहां जो इन्वेस्टीगेशन श्राफिसर था वह मुसलमान था। उसने ऊंची जाति के व्यक्तियों को छोड़ दिया, मुसलमान

व्यक्तियों को छोड़ दिया ग्रीर केवल 🚅रिजन व्यक्तियों पर मुकदमा चलाया ।

ंश्री धर्मवीर: क्या तिमलनाडु में ऐसा

श्री नागेंश्वर प्रसाद शाही : मिनाक्षी-पूरम में । वहां पर जाली नोट बनाने वालों में ऊंची जाति के हिन्दू, मुसलमान ग्रौर हरिजन शामिल थे। उसमें से हिन्दू जाति को छोड़ दिया गया, मुसलमानो को छोड़ दिया गया लेकिन केवल हरिजनों पर मुकदमा चलाया गया। श्रापकी सरकार के श्रंदर। उन गरीब हरिजनों को प्रेरित किया इस बात के लिये कि अब दुनिया में कोई इंसाफ नहीं रह गया है। हमारे लिये ग्रब धर्म परिवर्तन करने के ग्रलावा कोई रास्ता नहीं है। हो सकता है दरोगा ने उनसे कहा हो, मैं नहीं जानता। मैं विश्वविद्यालय की कार्यसमिति में हूं। उत्तर प्रदेश में थर्ड क्लास फोर्थ क्लास में हरिजनों के लिये परसेंट का कोटा रिजर्व है। एक साल पहले मैंने प्रस्ताव किया था कि हरिजनों का कोटा पूरा किया जाए। जब मैंने मीटिंग में वाइस चांसलर से पृछा कि किगर है तो एक पंडित जी बोल उठे कि आप उनका कोटा पूरा करने के लिये क्यों बार-बार मार करते हैं। ग्राज भी हमारे ग्रंदर यह भावना मौजूद है। ग्राज सरकार इतनो सक्षम नहीं है कि अपने कानून को ग्रयने ग्रधिकारियों से पूरा करवा सके? कैसे उद्धार होगा हरिजनों का? हरिजनों को कैसे न्याय मिलेगा ? मैं जानना चाहता हूं कि क्या यह सही नहीं है कि जितने रुपये हरिजनों की सहायता के लिए दिये जाते हैं उसके 90 प्रतिशत को ऊंची 幕 जाति के लोग ले लेते हैं? मैंने ग्रयने ब्लाक में देखा कि हरिजनों के लिए कुएं बनाने के लिए 1500/-1500/ द मंजूर होते हैं, लेकिन मुझ को मालूम हुन्ना

कि हरिजनों के जो मालिक थे, जिनके हरिजन नौकर थे, उन्होंने हरिजनों के नाम पर रुपया लिया और कुएं मालिकों के खेतों में खोदे गये। ग्राज इस प्रकार की स्थिति चल रही है। इस सरकार में हरिजन मिनिस्टर भी बैटे हुए हैं। इनको श्रपनी कुर्सी से मोहब्बत है। इनको हरिजनों से कोई मोहब्बत नहीं है। हमारे मकवाणा साहब बैठे हुए हैं।

श्री उपसभापति: अब अाप समाप्त की जिये।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, मैं खत्म कर रहा हुं। मैं यह कहना चाहता हूं कि हरिजनों पर **ध्रत्याचारों** की पूरी-पूरी जिम्मेदारी सरकार पर है। म्राज जो कुछ हो रहा है भ्रौर भागे जिसकी संभावना है, उसकी पूरी-पूरी जानकारी सरकार के ऊपर है। ग्रगर सरकार चाहती कि हरिजनों का उद्धार हो ग्रौर वे समाज में समता का दर्जा पा सकें तो कोई रोक नहीं थी। ग्राप लोग इस तरह का कानून बना सकते थे कि जो विजातीय विवाह करेंगे उनको सरकारी नौकरियों में प्रमुखता सौर प्राथमिकतादी जाएगी। किन्तु सरकार इस प्रकार का कानुन नहीं बनाती है। मैंने श्रभी हाल में देखा कि इंजिप्ट में प्रेजी डेन्ट सादात ने कानून बना दिया कि गिरजा-घरों के पादिरयों ग्रौर मस्जिदों के मुल्लाओं की नियुक्ति सरकार करेगी। श्राप इस प्रकार का कानून क्यो नहीं धना सकते हैं?

श्री हरिकशन सिंह सुरजीत (पंजाब): इनकी नियुक्ति सरकार करेगी।

श्री नागेश्वर प्रसाद शाही: इनकी नियुक्ति सरकार करे। इसमे किसी जाति का कोई सवाल नहीं है। कानून बना कर पुजारी की नियुक्ति सरकार करेगी। [श्री नागे व्वर प्रसाद शाही]

फोडम स्नाफ दि रिलिजन का मतलब यह
नहीं है कि धर्म की स्नाड़ में सामाजिक
धन्याय को रहने दिया जाय। हमारे देश
में धार्मिक स्नन्याय स्नौर सामाजिक श्रन्याय
दोनों हो रहे हैं। धर्म की स्नाड़ में
सामाजिक स्नन्याय हो रहा है। धर्म की

श्रीभाः देः खोबरागडेः गुरुद्वारों में भी।

म्राड़ में राजनैतिक कार्य हो रहे हैं स्रौर

ये मंदिरों ग्रौर मस्जिदों में हो रहे हैं।

श्री नागश्वर प्रसाद शाही: गुरुद्वारों में भो। इनमें पोलिटिकल स्पोचेज होतो हैं। श्रो सादात ने इसको इजाजत नहीं दो है। श्रपने मुल्क में इसकी इजाजत नहीं होनी चाहिए। मजहब के नाम पर इन बातों की इजाजत नहीं होनी चाहिए। मैं सरकार से निवेदन करूंगा कि सरकार कानून-बना कर इस तरह की व्यवस्था करे कि मंदिरों में हरिजनों को भी पुजारी बनने का श्रवसर मिलना चाहिए। जब तक हरिजन मंदिरों में पुजारी बन कर नहीं बैठेंगे तब तक इस मुल्क में श्रन्थाय समाप्त नहीं होगा। यह एक वर्ग विशेष की ठेकेदारों नहीं होनी चाहिए।

श्री उपसभापति : ग्रव ग्राप समाप्त कीजिये। ग्राप बहुत बोल चुके हैं।

श्री नागेश्वर प्रसाद शाही: श्रीमन्, में समाप्त करना चाहता हूं। मैं जिस बात की तरफ गया था ग्रब उसी बात की तरफ श्राता हूं। मेरो यह राय है कि इस देश में हिन्दू, मुसलमान श्रीर ईसाई इतनी बड़ी संख्या में हैं कि वे श्रथने धर्म का

प्रचार यहां भरपूर कर 4 p.m. { सकते हैं। हिन्दू, हिन्दू धर्म का प्रचार कर सकते हैं। लेकिन जब वाहर से कोई ईसाई ग्राकर धर्म का प्रचार करते हैं तो उसके पीछे खतरा

रहता है। 1947 में हमारे देश में विदेश 🛴 🔎 पादरियों की संख्या दो हजार थी ग्रीर इस समय चार हजार है ग्रीर इसका नतीजा है नागालैंड। नागालैंड के अन्दर भारत सरकार की हुकूमत नहीं चलती लंदन में बैठे हुए फिजो की हुक्मत वहां चलती है। श्रीमन्, चाहता हूं कि इस देश के मुसलमान यहां पर मुस्लिम धर्मका प्रचार करें। श्रयगर गृह मंत्री का यह कहना सही है, मैं नहीं जानता कि यह सही है या गलत है कि इसके पोछे विदेशो धन है तो मैं इसको भी खतरा महसूस करता हूं। श्रीमन्, मैं समझता हूं कि अमरोकी-और उसकी एजेंसो है सी० ग्राई०ए० ग्रीर उसके दोस्त हैं पाकिस्तान ग्रीर सऊदी ग्ररब, तो ग्रमरीका हिन्दुस्तान में इन देशों को ग्रपने साथ शामिल करके हिन्दु ग्रीर मुसल्मानों के बोच तफर्का पैदा करना चाहता हैं और हिन्दू ग्रौर मुसलमानों में तफर्का पैदा करके इस मुल्क को कमजोर करना चाहता हैं। ग्रगर यह बात सही है कि श्ररब कन्ट्रोज का रुपया इस्तेमाल हो रहा है तो चेतावनी देना चाहूंगा कि जिस तरह से यूरोप से ग्रीर अमेरिका से रूपया 🏝 श्राकर हिन्दुस्तान में नागालैंड की प्राबलम को खड़ी कर दिया है, गरोब म्रादिवासियों को उनकी गरोबी का नाजायज फायदा उठा कर उन्हें यह कह कर कि हम तुम्हारे लिये स्कूल खोल रहे हैं, शिक्षा देने के लिये, उनसे यह कह कर कि हम तुम्हारे लिये ग्रस्पताल बना रहे हैं दवा करने के लिये, तो स्कूल खोल कर ग्रीर ग्रस्पताल बनाकर ग्रौर उनकी गरीबी का लाभ उठा कर उन्हें अपने धर्म में परिवर्तन कर लिया ग्रीर परिवर्तन के बाद ग्राज वहां इस तरह के नारे उठाये जा रहे हैं कि नागालैंड इज नाट ए पार्ट ग्राफ इंडिया। मैं चाहता हूं कि शीमन् जो मुल्क श्रपने यहां मजहब की श्राजादी नहीं देते, जो मुल्क श्रपने यहां दूसरे मजहब के प्रचार की भ्राजादी नहीं

देता, उस मुल्क के नागरिकों को जो इस मुल्क में ग्रा करके इस मुल्क की 🛁 🕯 पुनरिज्य का नाजायज फायदा उठाना -चाहते हैं उन्हें यहां पर इ.स. तरह के प्रचार को इजाजत नहीं होनो चाहिए, यह मक्तवाणा साहब नोट कर लें। जो मुल्क अपने यहा धार्मिक श्राजादी नहीं देता उस मुलक को दूसरे मुलक में जा कर के दूतरे मुहक की धार्मिक श्राजादो का नाजायज फायदा नहीं उठाना चाहिए । इन शब्दों के साथ श्रीमन, मैं चाहता हूं कि यह हो। हमारी प्रधाः मंत्री जो ने भो था जब उनसे प्रस वालों पूछा कि वया इसमें फारेन मनी she expressed her concern over it, she expressed her anxiety सरकार का यह कत्तंब्य है कि वह इस बात का पुरा-पूरा पता लगाये कि नगा इस जन्वर्सन के पीछे विदेशी धन का हाथ है या नहीं है और अगर है तो सरकार को बिना इस बात की परवाह किये कि इनते माइनारिटी नाख्ण हो जायेगो, मेजोरिटी नाखुश होगी, कोई ग्रीर नाख्ण होगा इस चोज का उपाय करना चाहिए ग्रौर उसको इस बात का स्टेटमेंट देश चाहिए कि ये हैं श्रौर इसके पोछे ये चीज हैं, ये कारण हैं।इससे जो चोजें जाहिर नहीं ग्रौर जिसको वजह से ग्राज गांव-गांव में यह बात कही जा रही है, साहब हिन्दुग्रों की के प्रजोसन में मुसलमान बनाया जा रहा है, इस जहर को समाप्त करने के लिये सरकार का कर्त्ताच्य है कि वह सही-तही तण्यों के साथ स्राये सौर इसतरह के कानून बनाये कोई भो प्रलोभन देकर या गरीबी का नाजायज फायदा उठा हर धर्म परिवर्तन न करा सके। वैंसे सबको धर्म की ग्राजादो है, हिन्दू को मुसलपान बनने की, श्रीर मुसनमान को हिन्दू अनने की,

लेकिन यह व्यक्तिगत मामला होना चाहिए । वह व्यक्तिगत हो, मजदूद हो । लेकिन जहां मास कन्वर्जन की बात त्रातो है वहां उसके पीछे और कारण दिखाई देता है। इसलिए मैं चाहता हं कि सरकार अपनी जिम्मेदारी से भागे नहीं ग्रीर मुल्क में जी ग्राग सुलग रही है और सुलगाई जा रही है, दो बड़े सम्प्रदायों के बीच में तर्फका पैदा करने की कोशिश की जा रही है, उसकी समाप्त करने के लिए सरकार ग्रपने कंत्तंब्य का पालन करे. मेरी यह The Vice-Chairmon AShri Dinesh Goswamiq in the Chair

SHRI M. R. KRISHNA: Mr. Vice Chairman, Sir, with a very heavy heart I have to participate in this debate because in the first place great leaders like Mahatma Gandhi, Swami Vivekananda appealed to the Hindu community to treat this unfortunate community in a better manner. But they were not able to change the minds thoughts of the Hindus. Therefore, Dr. Ambedkar and Periyar Ramaswamy Knaicker spoke volumes againsi the Hinduism Hindu hyprocracy. And also when the DMK Government came under annadurai, thev spoke against this and they made the people to act against religion. They made the people in Tamil Nadu not to respect any God or Goddess. This was the history of Tamil Therefore, for the Harijans in Tamil Nadu to shun Hinduism or the Hindu religion or the caste Hindu leaders being termed as hyprocrites is nothing new. As Dr. Ambedkar said, big empires and small minds go ill together. This he said when he was piloting the Constitution and when the question of giving up separate electorate was dis-

## Shri M. R. Krishno

cussed. This he meant against Harjijan Members of the Constituent Assembly because he thought these Harijan Members cannot rise above the parties or the Government.

in this What is happening here House? We are supporting sheer exploitation. Somebody like Dr. Bhai Mahavir says that the Muslims are exploiting the Harijans. And the mover of this motion Shrimati Sathiavani Muthu was saying that everybody is wrong, including the Central Government, whereas the Tamil Nadu Chief Minister is the greatest lover of the Harijans and he is their staunchest supporter and he is against all these things. Therefore, we try to act like this even when a thing like this happens in this country. Sir, I went to Meenakshipuram not for the first time; I have been going round places these States, particularly the Southern States. If I have to narrate the atrocities there, I would not be able to get time for that. Now the first thing that strikes anybody in a village or in a State is how far the State Government is interested in the welfare of weaker sections. My friend who preceded me said that the currency notes had been printed by three communities and finally the Harijans were to suffer. This is not only printing of currencies but in everything everywhere whether in Maharashtra or Andhra Pradesh or Mysore, the Harijans are being utilized to do everything in order to enrich the caste Hindus. This is a regular thing which is going on. Sir, in Meenakshipuram 54 Harijan families converted. Some official says that the number is not that large. Another official says that if the concessions which are extended to the Harijans are withdrawn, they will get re-converted. Now I met some of the officers, the senior-most officers who are no more in need of education or position. Those officers came and told me that in one particular family, almost

everyone got converted excepting one officer who is a senior officer in the Madras Port Trust, He said, "Any time I will have to get converted". I said. "Why? You are going to lose everything". He said, "No. Self-respect is the most important thing for me I do not like to die as untouchable". Now, what is the appeal from Muslim brethren? Nobody would find fault with any Muslim. I do not find fault with any organisation of Muslims. When I was in Meenakshipuram, the type of news that was going round the three districts of Tamil Nadu was: (1) 25,000 Harijans in Kanpur are going to be converted. (Interruptions) This was the atmos-phere prevailing in the three districts of Tamil Nadu at the time I was there. There was another news item which has been published in Tamil That news emanated from What did that paper say? It said that nine crores of Harijans would be converted to Islam according to a plan which had been drafted or finalised in London. Now, this.... (Time bell rings. What is the time you are going to give me? If I am going to be given only three or four minutes, then I need not speak about it. I am the only Member speaking from this side, and you have seen other Members taking more than 40 minutes. (Interruptions) Please, Mr. Vice-Chairman, don't treat me here in the same manner as Harijans in Tamil Nadu are treated. (Interruptions)

SHRI V. GOPALSAMY: Sir, all the Members who have so far spoken were liberally permitted to speak. There are still four or five Members...
(Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Just a second. Please bear with me.

SHRI B. D. KHOBRAGADE: There are so many view-points and all these view-points must go on record. terruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Normally speking, in Calling Attention we seven minutes or so. That is why...

Calling attention re.

SHRI B. D. KHOBRAGADE: the parties should get an opportunity to speak. (Interruptions)

MOHI-UD-DIN SHRI GULAM SHAWL: As far as time is concerned, there was absolutely no bar, but when our turn comes, as soon as we are called to speak.....(Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please listen to me first.

GULAM MOHI-UD-DIN SHRI SHAWL: We also must get a chance. We must be able to meet the charge... (Interruptions)

SHRI V. GOPALSAMY: Actually we have deviated from the procedure that we have adopted so far.

SHRI B. D. KHOBRAGADE: How many minutes wil every Member get? (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I will see how many minutes the other Members have taken. (Interruptions) I am not shutting you out. Please permit me to have my say. I do not mind giving time, but just look to the difficulties. I am to call the half-an-hour discussion at 6.00. Under the rules cannot postpone it. At 6.00 I shall have to call the half-an-hour discussion. That is number one. (Interruptions) I am telling you the difficulties. It is for the House to consider. Number one, at 6.00 the half-an hour discussion shall have to be called.

MOHI-UD-DIN GULAM SHRI SHAWL: This discussion started 2.00. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is true. Under the rules, at 6.00 the half-an-

hour discussion will have to be called. This discussion will have to be postponed then. Secondly, you can continue this discussion but you shall have to pass both the Appropriation Bills today.

302

SOME HON MEMBERS. No. no.

THE VICE-CHAIRMAN DINESH GOSWAMI): There is way out. The Appropriation Bills shall have to be passed today. You can go on. You may have to sit up to 12.00.

SHRI V. GOPALSAMY: Usually we are the victims, the last people. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am not shutting you out. (Interruptions) don't you sit down? I am only pointing out the factors. I will give time. but I am only telling the Members that we may have to sit up to 12.00 because both the Appropriation Bills shall have to be passed today. (Interruptions)

SHRI B. D. KHOBRAGADE: What do vou want? Everybody should get a chance to speak on this important question. You decide about Appropriation Bills. That is your issue.

SHRI RAMAKRISHNAN HEGDE (Karnataka): The Bills can be taken up tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Members have been given sufficient time. And if I continue to give time -- I do not knowthe House shall have to take a decision at 6 whether to continue this Calling Attention after the Half-an-Hour Discussion...

SHRI RAMAKRISHAN HEGDE: In view of the importance of subject and also in view of the large number of Members desiring to participate in the discussion, ample time should be allowed to this subject, and the two Bills can be taken up tomorrow...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, no. Let the Leader of the House come. I have to see what he has to say.

Calling attention re.

SHRI V. GOPALSAMY: From the first day of the Session we have been demanding a discussion on this subject.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I would like the presence of the Leader of the House here. I have two Appropriation Bills which will have to be passed today.

SHRI M. R. KRISHNA: Probably like many other people, you are also treating this subject as something very unimportant....

VICE-CHAIRMAN (SHRI THE DINESH GOSWAMI): No, no, I am not treating it so. Mr. Krishna, I do not want a reflection, I took the Chair just now and I rang the bell seven minutes in conformity with the normal practice. I told you I inquire about the time that has been given to other Members, and I have got it before me; therefore, while considering the case of other Members I will keep in mind the time that has been given to the Members earlier....

SHRI M. R. KRISHNA: Ask the leaders.....

VICE-CHAIRMAN THE (SHRI DINESH GOSWAMI) · I want to point out to the Members that during this have taken Calling-Attention Chair just now. And I have got before me the time taken by the Members earlier. Mr. Sezhiyan has taken eleven minutes. Other Members have taken more than eighteen each. There is a demand from the Members who are speaking now that they should also be given the same time as has been given to the earlier Members. If I deny them their request, they will complain that I have become partial. Therefore, I would seek your guidance in this matter of

time. At 6 we have got a Half-anflour Discussion. Then we have to pass two Appropriation Bills. I wanting guidance from the House. I do not mind giving more time because otherwise they will feel, and rightly so, that their right has been curtailed while other Members earlier were given more time...

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): I would like to suggest, you can give some more time to those Members as would like to speak; I would not like to suggest that you should be unfair to some Members. Only one point I would like to submit for the consideration of the House, through you. The Haf-an-Hour Discussion can take place at 6 O'clock. After the Half-an Hour Discussion is over, we can carry on with the rest of the business which we will have to take up and finish today....

SHRI M. KALYANASUNDARAM (Tamil Nadu): Up to what time do we have to sit?

SHRI PRANAB KUMAR MUKHER-JEE: Today we shall have to sit. You cannot have it both ways. I am sorry to point out, Mr. Kalyanasundaram. The Government business has got to be finished. This is the What I am suggesting is, if you want to have more time for this discussion, you may have. For instance, in Planning we extended the discussion to two days. I did not grudge it. But at the same time we will have transact the Government business also. Therefore, my submission is that you can give some more time to those Members who are participating in the Calling-Attention. I don't mind The Half an-Hour Discussion can be taken up at 6. After the Half-an-Hour Discussion is over, Government business will have to be taken up and completed, because . . .

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Let me point out the other difficulty. Whether we take up the two Appropriation Bills

or not, I am not going into that now. I have got before me eight speakers who want to participate in this Calling Attention...

SHRI B. D. KHOBRAGADE: Is my name there or not?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, it is there.

Then I have got before me a list of five Members who want to make Special Mentions. Even assuming that 1 do not give much time to the Special Mentions, for the eight Members have got before me on this Calling-Attention, I have to give time, and there are 100 minutes before me right up to 6 o'clock out of which the five special Mentions will take fifteen minutes. Then I will have only 85 minutes which have to be shared by eight speakers. If I have to conclude the Calling-Attention before 6, I give more than ten minutes to each speaker on the Calling-Attention.

SHRI PRANAB KUMAR MUKHER-JEE: I would like to submit that it was decided when the Calling-Attention was taken up that only the leaders of the respective parties would speak. Therefore, if other Members want to speak, they just cannot speak on this Calling-Attention.

THE VICE-CHAIRMAN: (SHRI DINESH GOSWAMI): Let us see how far we can get it, instead of spending time like this...

MOHI-UD-DIN SHRI GULAM SHAWL: Mr. Vice-Chairman, thing I will have to bring to the notice of the Leader of the House and the Chair. As far as other Members are concerned, they spoke here and there was no curtailment of time or limit on their speeches. But when our turn comes, when we want to speak and when we want a certain amount of time, you point out that you are short of time. Had you observed this principle or rule and stuck to the schedule since 2 p.m. onwards when the

House started after lunch, probably we would have been left with enough time now. That is my point.

THE VICE-CHAIRMAN (SHRI DINESH SINGH): So let us continue now and see.

SHRI B. D. KHOBRAGADE: Just one point, Mr. Vice-Chairman. The Leader of the House has said that only leaders of all political parties were to speak. I am very happy that my friend, Mr. M. R. Krishna, has become a leader of the party.

SHRI M. R. KRISHNA: These fifteen minutes which have now been wasted could have been well utilised by me. I was saying that some officials were feeling shammelessly enough—they are the State Government officials—that these Harijan depend only upon the concessions and therefore if the concession are withdrawn or if they are threatened that they will be withdrawn, then they will reconvert into Hinduism.

Some enthusiasts from the Islam thought that they could extend some helping hand to them by providing site for prayer--whether they paid Rs. 50,000 or Rs. 60,000 or Rs. 70,000 for this land nobody is going to ask where the money has come from and probably they might have contributed because some of them are having intimate contact with some muslim countries which were willing to give money—and get them into their fold.

When this kind of enthusiasm is shown in a small place like Meenakshipuram, naturally it will arouse the feelings of every Hindu even though he might be ill-treating the Harijans. When I met some of the backward class people namely the Thevars who are supposed to be the worst enemies of Harijans because of land and wage disputes, I came to know that some of them were even planning to chop off the heads of some of the Harijan converts thinking that if they took such

[Shri M. R. Krishna]

an action against the converted Harijans, no Harijans hereafter would be converted into Islam.

The Islam community speaks about the atrocities against Harijans. Sir, Ramanathapuram is known throughout the world for Harijan atrocities. One day a big agitation took place there during the days of Kamraj Nadar when a Harijan leader killed in the day light when he was attending a meeting. Then a big riot took place there and, therefore, Ramanathapuram is known throughout the country and perhaps in the whole world as a place where atrocities against the Harijans are committed regularly. And the people who are responsible for this are the Thevars who also belong to a backward class community. But they are the worst enemies of Harijans there.

So, the history of this is very well known. This is happening in North, it is happening in Karnataka and it may be happening in other parts. But these incidents are dormant and they have not come to lime-light. In some cases the motive for getting converted into Islam may be personal. It may be an individual case here or there. After all our Constitution guarantees that any one can have any faith and anybody can convert anybody. It is anybody's individual wish. But when it is taking place on a large scale and when certain organisations are trying to help them, naturally we have to be very careful.

In the first place, when Dr. Ambedkar got really dejected and frustrated with the Hindu community, the Harijans got converted into Buddhism. Many people did not take it amiss nor they wanted to stop it. It was a political decision and they thought that by doing that they were going to be better off. But when we see the converted Buddhists asking the Government to extend the same facilities to them, they have already weakened

their case. Now there is also another tendency which is growing in the down South. Certain communities not only Muslims but among Hindus themselves - I want the Harijans to convert into Islam because if they are converted the number of Harijans would go down and thereby would lose their political rights. Sir, ever since the agitation in Gujarat started against the reservation policy, things have become very difficult and very bad for the Harijans in every office. In Tamil Nadu itself, in most of the offices, Sir, the non-Harijans got together, brought out leaflets against the reservation policy even though they are government servants and these things have been brought to the notice of the Home Minister.

SHRI V. GOPALSAMY: Not all non-Harijans. That is not correct. Only a small section of them did it.

SHRI M. R. KRISHNA: Whatever it may be, this has happened in some offices and therefore, it looks very big. It may be a very small section or a small percentage. But, when it happens in a particular department, it looks very big there. I was there in that office and I saw the posters and I saw leaflets also and these things have been brought to the notice of the Home Ministry.

SHRI V. GOPALSAMY: We are totally opposed to it.

SHRI M. R. KRISHNA: I do not say that you are not opposed to it. But it is there and this tendency is growing there. Therefore, any civilized Harijan thinks that he is going to be well treated in case he changes his faith. Now, the converted Harijans, some of them, came to me and told me: "I say, Islam treats us as equals and as brothers whereas Hinduism only despises us and discriminates against us and calls us as untouchables." So, this is the feeling which has been created

300

after thirty years of independence. Sir, what has gone wrong? Are there no economic programmes formulated by the Government of India or the State Governments? Are there no educational benefits to these people? Sir, all these are there. But still a man even though he is educated, he is a graduate and is an officer in a department, feels that he particular is humiliated and is treated by others worse than an animal That is why these things take place. In Ramanathapuram district a small incident has happened in my presence A small boy, who has been converted into Islam, thinks that immediately the rest of the community, which been this boy as an untouchable boy should respect him and address him as 'Bhai', because the Muslims adressed as 'Bhais' whereas the Harijan boys are addressed in a derogatorv manner. But this young thinks that because he is now converted and he has changed his name, immediately the entire community, the Hindu community, should treat him in the same way as it would treat the Muslims. Because this did not happen and this was not done, this fellow immediately wanted to fight with them thinking or hoping that the entire Muslims there would come to his support. But there is nothing like that. Once anything place, or any fight takes place between the Hindus and the Harijans the Hindus engage the Muslims suppress the Harijans. (Interruptions)

SHRI V. GOPALSAMY: That is not correct. (Interruptions)

SHRI M. KALYANASUNDARAM: It is not correct. (Interruptions)

SHRI U. R. KRISHNA (Tamil Nadu): That is not true. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: That is not at all correct. (Interruptions)

SHRI M. R. KRISHNA: This happens there. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, that is not at all correct. We belong to Tamil Nadu and he belongs to Andhra Pradesh. We know more than he knows about Tamil Nadu. (Interruptions). He may speak about Andhra Pradesh.

SHRI V. GOPALSAMY: That is not correct, Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, he has made a point and if you think that it is wrong, you kindly give the rebuff when you speak. Otherwise, you see, the difficulty of time is there.

SHRI M. M. KRISHNA: Sir, Mrs. Sathiavani Muthu can claim that she knows more about Tamil Nadu. But I am not also ignorant about Tamil Nadu. I go to those place and I have gone there and I have gone to those places where the Muslims have been engaged.

(SHRIMATI) SATHIAVANI DRMUTHU: It is totally wrong. Sir, I alone am not speaking. But there are other members who are Tamil Nadu and who belong to various other parties and they also object to his statement. We all object to that, whatever party we may belong to, whether it is the DMK or the AIADMK or any other party (Interruptions)

SHRI M. R. KRISHNA: Sir, I do not know what she is triyng to say. But, Sir, in some places, Muslims are engaged by the caste Hindus to suppress the Harijans (Interruptions).

SHRI U. R. KRISHNAN: Cite one instance.

SHRI M. R. KRISHNA: I know it, Sir. (Interruptions)

SHRI V. GOPALSAMY: Sir, we fully disagree with what he says. (Interruptions)

SHRI M. R. KRISHNA: Tharefore, Sir, one of the reasons for this...

SHRI V. GOPALSAMY: We fully disagree.

THE VICE-CHAIRMAN (SHRI DI-NESH GOSWAMI): Just one minute. (Interruptions)

SATHIAVANI DR. (SHRIMATI) MATHU. He should show some evidence. (Interruptions). Sir, he should quote some evidence in support of this.

KRISHNA: I have SHRI M. R enough of evidence.

SATHTAVANI DR. (SHRIMATI) MUTHU: You must tell in which village it has taken place. (Interruptions) Sir, he should not say things llke this. He must tell in which village this has taken place. (Interruptions). You must tell in which village or in which town this has taken place.

THE VICE-CHAIRMAN (SHRI DI-GOSWAMI): Just a minute. NESH Mr. Krishna (Interruptions). Just a minute. Now Mr. Krishna has made a point which the honuurable lady like this. He must tell in which village a point which the honourable lady Member thinks is not correct. has alreay made her point. Now, both the things have gone on record. Now, continue. I don't let Mr. Krishna think any verbal exchanges will improve the situation

I don't think any verbal exchanges will improve the situation.

SHRI M. R. KRISHNA: The reason was that the Muslims were also vociferous and who could fight; they can come to their aid if they are converted. They want to strengthen their own position. They think that if they are with the Muslims, no other community will be able to attack them This is one of the reasons why they wanted to change their faith. There,fore, Sir, in Tamil Nadu, as I said earlier, the atrocities even today growing, even amongst the educated. He does not feel that he is a respected man in the village or in the office. This is happpening not only in Tamil Nadu. In Tamil Nadu it has come to the surface, and the people who have been converted are openly talking about it. Therefore, the whole House is agitated about this. But this may be true in other

States also. Therefore, Sir, if you think of any remedy to stop this thing, it is impossible. It is impossible for anybody, whether it is Shankracharya or anybody else, to stop this kind of feeling and this kind of attitude. It is impossible, because everyone knows, what they preach outside they cannot practice in the house. They may have dining arrangements; they may have festivals and make the Harijans come and eat with others. But, Sir, it is just a farce. It is a waste of money, and it does not give any importance to anybody. If the State Government is honest, this kind of inter-dining can take place in the villages where the village leaders with their families can come and dine there. It is not done. It is done in choultries. . (Interruptions).

DR. (SHRIMATI) SATHIAVANI MUTHU (Tamil Nadu): He is completely misleading the House. This interdining took place in all the temples not in the damned villages as he says. (Interruptions)

SHRI M. R. KRISHNA: Dr. Ambedkar said: When we ask for cheese, don't give a chalk. This is Tamil Nadu, in Kerala, the temple entry agitation was started by very great people like Kalappan, Rajaji and others. Why should we forget the history of Tamil Nadu? Is it not still today practised in some places? Are the Harijans allowed to go in a procession, in a marriage? Are they allowed to have their shoes, chappals, and walk in the streets of the Hindus? It is not. Even today in Tamil Nadu who can deny it? .. (Interruptions)

(SHRIMATI) DR SATHIAVANI MUTHU: All this a misleading (Interruptions) These atrocities and these kinds of disparities are in all the States, not only in Tamil Nadu (Interruptions). He must admit takes place in the States. I think there are many caste Hindus who go these places in Kerala without upper class.

SHRI M. R. KRISHNA: Sir, the lady Member who represents this community says that because some caste Hindus are not allowed in the temples.

therefore the Harijans can also be denied that right. But, Sir, one thing is voluntary, the other is a torced thing. this difference? Can t we find out You are forced, whereas the other fellow is practising it because he wants it. Sir, I say that the remedy is vecy difficult. Equality is the thing which has been talked about by Pt. Jawaharlal Nehru, and Dr. Ambedkar wanted it in the Constitution because he thought that until equality of opportunity is given to these weaker sections it would be impossible to change the mind of caste Hindus to respect the Harijans. Where is the equality? I do not think any mighty State Government can claim to have achieved land reforms. howsoever great reformist the Chief Minister may be and howsoever powerful the parties may be. There is no State Government which can claim they have been able to implement the land reforms. Who are the agricultural labourers? They are the Harijans. Is there even one State Government which could implement even the minimum wages laws? Even if the wages are not given to the agricultural labourers and they are provided withbetter housing facilities, that itself will be able to solve many evils. But even that is not done. Somebody was asking about separate settlements. It is not question of separate settlement for the Harijans. All the Harijans stay on the outskirts. They don't stay in the same village, Mr. Gopalsamy might have tried to do something during time. But even today, whether it is Andhra Pradesh or Karnataka Tamil Nadu, the Harijan cheries are outside. The Harijans, with all the benefits of the Year Five Plans. have not been able to improve their lot. No caste Hindu would like to stay in the Harijan village because there are no roads and he does not get the amenities. He does not have even drinking water. Therefore, no caste Hindu will go to a Harijan village even it has been recently constructed. Similarly, no Harijan is given enough money to enable him to construct a house in a caste Hindu locality. Well, some of the officers who are entitled

to get house building loans might have constructed houses in the caste Hindu localities. But the small man and the cannot get a loan. ordinary Harijan get enough Therefore, he cannot money to construct a House. That is the position even today in almost all the States and no State Government is able to solve that problem. To be able to give them equality, you will have to forego a lot of things. First of all, even that 18 per cent reservation has not been filled up. In no Department it has been filled up and Class I and Class II quota remains unfilled. Therefore, the talk about equality is useless.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMY): Please cooperate with me.

Therefore, SHRI M. R. KRISHNA: conversions may be taken these lightly by some people. But what I imagine and what I fear is that this tendency is dangerous. Today it may be a small area in a district. But the man or the Harijan who is getting converted is not doing so out of love for the religion. He is 'getting converted out of hatred or out of revenge against a particular community. Therefore, with this revengeful mind, when he is converted, he uses all his time to find an opportunity to see that the other community which has suppressed him is dealt with. This kind of conflict is going to take place in almost every place. It may not happen today because the Central Government 15 under a very able leader. But when the State Governments become weaker, these things will try to come up. In case there is any danger to the security of this country, the smail pockets where a man gets converted without any motive and without any ideology may be used and induced to play a role which may not be very healthy. I am not prepared to say that the people who have got converted have got converted because of money. That is far from my mind. But the money is also being utilised in a common way. I won't say that the money is not there. Money is enough and money is coming through so many sources which one cannot easily find out. The harmon, and the peace of

## [Shri M. R. Krishna]

315

every State and every area is in Janger and in case India is called upon to face some kind of external danger, then at that time, this small man wno does not know why he has got converted and who gets chonverted because he does not like somebody, can become very dangerous. This man can also become very dangerous. Therefore, the economic programme for the weaker sections should bt the primary concern of the Government of India. When the Government of India finds that the State Governments are lethargic in some States the Government of India will have to take steps and see that the economic programmes are implemented properly. The 20-point programme and even the component plan about which the Minister is very familiar have to undergo a drastic change so that very speedy implementation is ensured and the real economic benefit is given to the weaker sections, and this kind of things can be avoided.

SHRI HARKISHAN SINGH SUR-JEET: Mr. Vice-Chairman, as you know, so far as I am concerned. I have no difficulty in this respect because I do not believe in any religious philosophy. But at the same time I stand for the freedom of religious worship and that is why I am not opposed to any conversions if they take place from one religion to another religion. But here, Sir, the Home Minister has tried to evade the issue posed here completely. We did not ask the Home Minister to state here what the legal and the con is. Everybody stitutional position knows that. Sir, certain things have happened and we wanted to know what is behind that. Is there anything behind that? What is stated by the Home Minister here is, firstly that this is not new in India; this has been happening earlier too. Secondly, he has stated the constitutional position that India being a secular State, the Conliberty of faith stitution guarantees and worship to all citizens and the right freely to profess, practise and propagate religion, provided that this right does not contravene the provisions of

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Part III of the Constitution, and does not impinge upon public order, morality and health. After that, thirdly, he 🐾 states that it is expected that the individual's right of conscience will be exercised in an atmosphere free of coercion or inducements. But he does not dilate upon it. He does not say about this although it is being referred to that some such thing was there. And lastly he said, "We are confident that the State Governments will take appropriate action if any violation of law or threat to peace occur."

Sir, what is the answer which was expected of the Call Attention motion? We wanted something more to know. And many Members from both the sides have stated that really the thing behind is the frustration among the Harijan today. After so many years of independence, what is happening? After so many promises, they have seen the welfare State, they have seen the socialistic pattern of society, they have seen the socialism being built in India not for them but for the landlords and the Tatas and the Birlas. And if we go into the factual position, as my friend on that side has also stated, so far as land is concerned, the land was being promised day and night but ultimately when it comes to reality no land has been provided for the Harijans. Not to say of the land, promises were made all these years that house-sites will be provided. Where are the house-sites? I remember, Sir, that it was promised in Punjab that they would be provided the house-sites. Gianiji is not here. He was the Chief Minister at that time. He had stated in a letter to me that every Harijan would be provided with a house-site by August 15, 1973. He gave it in writing, and he made the statement that everybody will be provided. But when we found the result, Harijans were asked to go somewhere where the burning ghats : re there or somewhere outside the villages. Even today I would like to know in how many States they have been provided house-sites what to say of the provision of the other Things? If you come to the question of unemployment agricultural labourers, what is the posi-

tion? My friend stated here and I had also stated that one and a half years back a committee had recommened to the Centre to have a central legislation, to protect the interests of agricultural labour on wages and other matters. But nothing has been done in that respect. If you go into the other matters also they are the worst sufferers. In unemployment they are sufferes. Those who live the worst line they are below the poverty worst effected. This figure which has been given by the Planning Commission, it will show that 75 to 80 per cent of the Harijans are unemployed. If this is the condition, leave aside the x social oppression. It is the economic exploitation which is the wrost exploitation and it has been exposed by many committees private investigation on the bonded labour has also exposed the hollowness of the claim made. labourers Who are the bonded today after 34 years of independence? These are the Harijans who are found in many States and the Home Ministry would deny the existence of bonded labourers and say that they have been settled. But they are not settled. They are there every where if eyes want to see them. If this is the situation in the economic sphere then what is it in the social sphere? In the social sphere conditions are very bad. If a man is not treated as a human being after 34 years of independence, you are not able to create that confidence in nim, that confidence is not there, then how will he react? He will try to find out various ways if the man has some dignity and he is in search of protecting that and he will be doing all these things. Socially they are too much of an oppressed section. I do not claim to be an authority on religion. But one thing we know. This caste system which has entered India, this Manu Smriti, this should be discarded. The religious philosophers when they talk about religion they talk of equality and say that every religion guarantees equality, but in reality there is no equality, if you enter somebody's house you have to sit somewhere at the door and this humiliates you. You do not

feel yourself to be a free citizen. You feel you are a second blass citizen. This is how the persons are treated. We respect somebody has got some property. I do not mind even if one acre of land is given to landless let it not be ten acres. But even if one acre is given it gives him a sense of property. It is only the sense of property in the upper class people that they consider themselves superior. Whenever the agricultural labourers in a place get together and make a dtmand for rtasonable wages, the owners join together and say, we boycott them, we ao not allow them to come to the fields. This type of things are happening and this type of oppression is continuing. This is the type of social and economic oppression that is going on. In this type of caste system a man is not treated as a man after 34 years of independence and that confidence the Government has not been able to create. That is why if that feeling comes and frustration comes, naturally he will try to find many ways, be it Buddhism or be it Islam or any other religion. He is in search of dignity and for that he is struggling and he is trying to find his way. If this is not realised in time, nothing will help you later.

I will tell you what is happening about this reservation question. What is the reservation? What is this antireservation movement? The reservation affects just one or two per cent and not more. Total reservation does not affect more than 1 to 2 per cent of their population and 98 per cent are without anything. Even then you find that nobody is to take their care. If you go through this list, you will see that even after 34 years you have not been able to provide any Class I or II jobs to these people. You are not in a position to get some people who can fill these vacancies. See how they are treated? I may tell you that so far as the upper caste people, to whichever religion they may belong to, are concerned, so far as the atrocities on Harijans are concerned, all of them join together against Harijans for social oppression and they will cover each other belonging to different parties Calling attention re.

**₹3**hri Harikishan Singh Surjee! so that that thing is not exposed. This is the position. I will give you a recent example and I will tell you what is going to happen in many States. The students are not helped. In Patiala Medical College recently results were announced. In the staff not a single man is a Harijan or Scheduled Caste. Whether they are senior professors or junior lecturers, you will find the same feeling. You go to any college. In the minds of those teachers, the senior lecturers and others in the medical profession, the feeling of casteism is predominant, Now, Sir, the were out only recently of the second professional examination. Out of 157 students, the result of 150 students was declared, out of which 98 passed. So, the pass percentage was 65.8. In the case of Scheduled Caste students, out of 36 only 3 had passed, and their pass percentage came to 8.3. You can go and investigate. I would like anyone of you to go there and see. They are brilliant boys but they are being deprived of their right to get into the medical profession because on the top there are upper-caste people sitting. And there has been some agitation also among them when they wanted to defend the honour of the nurses, and gathered together. Eighteen students were suspended out of which twelve belonged to Scheduled caste. This way they are being deprived of their chance. And out of those students who had passed, I will tell you who are the students who were at the top. They are the sons of senior professors! This is what is happening. I am telling you of this one particular institution. I have seen in Bihar how feelings were aroused in the recent past. But nobody is bothered about it, they do not want them to go up in life, and there is no democratic movement or a national feeling to be aroused to defend them. When these things are happening some one may feel the frustration and he may try to find some other way. But we should not be so worried about it. We should only be worried about one factor about which the Home! Minister has also not said anything. There should be freedom

of religion to everybody and complete separation of State from the religion. The State should not meddle with religion. You guarantee full freedom in the matter of religion; there should be no meddling with it; you should not confuse State with religion, as find being done in various States. There should be no patronage from the State in this regard. Otherwise, there are going to be very dangerous consequences. As a result the same theory will come up because this country is composed of Hindu majority. Whether somebody from this side or that side raises it, the same theory will come up. What we are worried about is that the foreign powers should not conspire in our country, whether they are in the form of missionaries or otherwise. Of course, some missionaries are good. But I am talking of those coming from foreign countries. Of course, certain missionaries we find doing good social work, I am not blaming all the missionaries. We are worried only where foreign powers come here in the form of missionaries and they begin interfering. That is what would harm the unity of the country. We should be worried for that only, not for these conversions. If somebody wants to embrace some other religion, it is for him to do so; religion is only a means of communication between the man and God. Let him have his own way; we need not be worried. I would not take the time of the House on this issue. The main point for a sober consideration is that unless social oppression of the Harijans the worst economic exploitation of the Harijans is done away with, this issue will come up again and again and it is for the caste Hindus to think about it as to what they have been doing so far for centuries. Therefore, this issue needs to be debated upon in this light. Let the Home Ministry come up with cases which they have investigated into and highlight the cases of this problem and the remedy which they are going to take; otherwise this problem remain for ever.

SHRI M. KALYANASUNDARAM: Mr. Vice-Chairman, Sir, the issue of ŝ

conversions has received so much attention in the country that we are also compelled to discuss this issue. Even in the few incidents which have taken the reasons for the place, what are Harijans to get converted to Islam? The Home Minister does not appear to have studied it, or, I do not know whether he wants to suppress it. After 30 years of Independence and after so many concessions have been promised, what is the result today in the case of the Harijans, especially in the rural areas? Are they free from oppression, social oppression? Are they able to work and earn? Even now, there are areas where for the same work, if it is done by other caste people, higher rate of wages and if it is done by the Harijans, lower rate of wages. Even now, this is happening. Sir, these atrocities are taking place not only in Tamil Nadu. This is happening everywhere. This happens irrespective of who is the Prime Minister, who is the Chief Minister and which party is ruling. I do not want to go into the details. The Harijans today seem to have reached an extreme point of frustration. They do not even care for the concessions which are promised by the Government. They know that if they get themselves converted to Islam, will lose all the concessions. I have talked to some of these young people. They say 'We do not care for these concessions; we care for some dignity and self-respect'. This seems to be third feeling. The second point is safety against oppression.

Calling attention re.

Now, Sir, this is being exploited for whipping up communalism throughout the country. This is the danger. people are interested in saving Hinduism, this is not the method. I find people taking too much interest in these conversions. After all, what is there? What is there whether he is a Hindu or a Christian or a Muslim? He should have the feeling that he is an Indian. This is more important. Sir, conversion to other religions alone will not solve the economic problem. To some extent, it may solve the social problem. I have some instances from my

own place, where Harijan Christians are treated differently from the other Christians. Even in Christianity, there is no equality. There are separate burial grounds and separate place of worship for the Harijan Christians and other Christians. All these things continue even after those people have converted themselves to Christianity some three or four generations back. This happens in a place like Tiruchirapalli. Political parties also take sides. Those who are Caste Hindus go with their own section and so on. Not only the religious people, but even the political parties should share the responsibility for this sad state of affairs today.

322

In regard to the services, the burning question is about promotion. The Constitution provides for it. The Supreme Court ruling is there. But still, the Harijans do not get their quota in the services, in regard to promotion to posts. Now, there are two classes in the services. One is the Scheduled Castes and Scheduled Tribes and there is another class, namely, (O. C.) other classes. These are organised against the Scheduled Castes and Scheduled Tribes. To run the administration in the Government is becoming difficult because of this whipping up of the caste feelings. So many reforms have taken place. So many reformers have preached. But still, casteism is getting deeper and deeper and worse and worse. We must examine why it is so. The

5 P.M.

basic thing is, the economic situabecoming tion is worse. Just as the Untouchability Act on įS paper, MRTP and FERA also are of no good. In spite of these Acts rich is becoming richer and poor is becoming poorer. You cannot separate social reforms from economic reforms. Both must go together. Social equality can be achieved only if there is economic equality. In other religions, at least in name all are equal, but Hinduism is the only religion which sanctions untouchability. This is the speciality

[Shri M. Kalyanasundaram]

of Hinduism. Apart from chaturvarnama there is panchama also. So let those who want to defend Hindustan answer this question. Is it not a fact that Hinduism fends on untouchability? Now Shankaracharya sends his emissary to these places, to Meenakshipuram. Can any Harijan approach Shankaracharya for near go worshipping? Can a Harijan touch his feet for worshipping? Even a non-Brahmin cannot go before him. If he wants to garland him, he should send the garland through a Brahmin. Such is the concern for These are the religious heads want to defend Hinduism. Now they are worried and they say all these concern things. Now, what should way it is our nation is the done. Islam. Let us not be afraid οf days There were the in past. What about Islam? Are they not killing each other in Bangladesh? Are they not killing each other in Iran and being treated as if Pakistan? It is Islam is unified religion, there is no difference, there is no killing. As far as I am concerned, all religions have become irrelevant for the way of life in this world. But because for more than 3 millenneum people have been taught in a particular way about fate, about God, about birth after death, about punyama and papama, it is very difficult to get away from these superstit ous ideas. Then, I think we should be vigilant against foreign infiltration, whether it is from America or through other countries, either through Chrisforeign missions or tian missions or any other religious institutions. The Government must be careful. We do not want other countries to fish in troubled waters in our country. It is our internal affair and we have the capacity to deal with the internal situation. Nobody need interfere, nobody should be allowed to come in, but at the same time we should not overplay as if some Muslim institutions are inducing; it is an insult to Harijans. When they forego all these concessions granted by our Constitution, do you

think these institutions can offer them better incentives? It is not a correct. approach to the problem. Some of these communal forces who want to use this for whipping up Hindu communalism hold conferences. What type of back-drop is shown? A map of India before Partiton-i.e. including Pakistan, Bangladesh and our country—is shown, that that should be the end. What does it mean? To justify that, they are spreading the propaganda that some forces are trying to India. If Hinduism cannot sustain itself on its own, let it go. You cannot defend it this way. By bloodshed, you cannot build a religion, or defend a religion.

Now the danger is that these communal forces are using these conversions. Conversions there have been in Tamil Nadu earlier also. Even last year, some prominent man, a Harijan belonging to the Congress, got converted into a Muslim. Then nobody shouted about it. Now there is so much shouting, over-playing and over-doing, only to whip up Hindu communalism. That is the danger.

Coming to the point, what the Government should do, I would like to ask these Shankaracharyas, the heads of these religious maths, are they prepared to give lands to these tillers? All those tenants are Harijans. In Tamil Nadu alone, there are 6 lakh acres of land cultivated by Harijan tenants, belonging to these maths and temples. If the Government touches those lands these people shout. Are they prepared to give those lands and is the Government prepared to compensate for the...

SHRIMATI MARAGATHAM CHANDRASEKHAR (Nominated): They may be working on the land, but they do not possess the lands of the maths; the intermediaries possess them.

SHRI M. KALYANASUNDARAM: In Thanjavur, they are tenants. In some places what you say is correct.

THE VICE-CHAIRMAN (SHRI DI-NESH GOSWAMI): Will you now conclude, please?

M. KALYANASUNDARAM: We have still got a large number of tenants who are Harijans. Land reforms are not properly implemented. should get their lands; they should get their house-sites; economically they must be helped to come up. Those who are educated people, they have got their grievances. Those who are not educated, they have got different problems. These two have got different problems, and the Government owes a duty to attend to these problems. The Constitut on provides for it. These things must be attended to more vigorously. The Commissioners are there and complaints are made. They go and investigate and send a report and they are satisfied. It is a challenge to all the democratic and secular forces in our country. Let all the parties take the responsibility. It is no use blaming one against the other. Let all the parties forget the electoral advantages alone that will come. Let us go to the people with the real desire to give confidence to these Harijans. What is needed is that they should be given confidence that they will be safe irrespective of whatever religion they pursue.

Calling attention re.

SHRI V. GOPALSAMY: Mr. Vice-'Chairman, Sir today is the birthday of that great statesman, dear 'Anna', who founded the DMK Party, who gave the clarion call to carry on the crusade against the caste system. With all fairness and sincerity, I would like to contribute to this discussion.

Sir, mass conversion has become the most controversial issue of 1981. But th's is not a new phenomenon. Conversions have been taking place for all these years. The birth place of Shankaracharya now has become the Christion fort in Kerala. The mass conversions which took place in Meenakshipuram in Tamil Nadu on 19th February, 1981, were highlighted by the press as if some bomb-shell has been thrown on Hindu religion. Immediate-· lv all the mathadhipatis, Sankaracharyas, sadhus and sanyasis raised their banner, readied their armoury and gave the slogan "Save Hinduism" "Invasion

of foreign money" and "influx of petrodollars" were wonderfully discovered by certain personalities irrespective of political affiliations-I repeat, by certain personalities irrespective of political affiliations—and also by some organisations. Is it true that petro-dollars have been the root cause for mass convers on in Meenakshipuram? Some of the Members in this august House have said that they visited Meenakshipuram. I humbly submit that I am a person who comes from that area. My village is hardly 13 miles from Meenakshipuram. I am a native of Tirunelyeli district. Here is a cassette in which I have recorded the versions of all converts and non-converts and also the Hindus who belong to Meenakshipuram. If anybody is interested to hear about what has happened in Meenakshipuram, I can translate it for them. I have tape-recorded them in the cassette.

326

What is the view of the people whe are living in Meenakshipuram? The people of Meenaksh puram village are well-settled. To a certain extent they are economically well off. (Interruptions).....

AN HON. MEMBER: You better play it. (Interruptions)...

THE VICE-CHAIRMAN (SHRI DI-NESH GOSWAMI): There is a certain procedure. You can't just place it on the Table of the House.

SHRI V. GOPALSAMY: If anybody is interested, I can translate it. Home Minister himself visited..(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I have gone there, I met them, I talked to them,

SHRI V. GOPALSAMY: That is why I am saying it I am coming to that

The people in Meenakshipuram village are economically well-settled. Many of them have their own lands and

## [Shri V. Gopalsamy]

Calling attention re.

others are the tenants of the landlords. Honourable Members of this august House will be surprised to know that the Harijans in Meenakshipuram village themselves have established three Hindu temples with their own money and not with outside money. One Kali temple there is having property worth two lakhs of rupees. Even then they walked towards Islam. Actually, temples are built by Harijans in Meenakshipuram village but, even then, they walked towards Islam. When I put the question, "Are you eager to get Gulf jobs?" immediately they said, "Who told you? We are not for Gulf jobs. We have our own lands to till." "Then why have you changed your religion?" They said, "We are not at all prepared to bear the social indignities which have been practised on us all these centuries. We are not for that."

Sir, particularly, the rising generation of Harijans-the younger generation—is militant. So they have walked towards Islam. What is their argument? They say, "When we embrace Islam and when our children and grandchildren are called 'Gulam Mohammad' or 'Abdul Kader' they will escape from the stigma of being called Harijans." Not only that. The Harijans are already kept outside the fold of the Hindus. They are not called Hindus. We have distinguished them by calling them Harijans, apart from the caste Hindus. We are not calling them Hin-We call them Harijans. when they embrace Islam we say that much harm has been done to the Hindu fold.

There is another argument. When we say, "You will lose concessions, you will lose job opportunities, you will lose opportunities to get admission in colleges" they say, "We don't care for them. We want social respect and social status. We don't want any petty jobs in this country". This is their argument. There is a tremendous influence created in the minds of the Harijans.

I don't want to drag in any of the political personalities who visited that place, but I am compelled to say certain things because Dr. Bhai Mahavir, a learned Member, has expressed certain views. He said that because of some notorious smugglers and because of the counterfeit case, these people embraced Islam. Nothing doing, Sir This statement was given by Mr. Vajpayee when he visited there. Because of their visit what happened? families have embraced Islam after their visit. When they wanted to protect the Hindu religion, what happen-And the other thing is that the Sankaracharya gave a statement which appeared in the press. The educated people there put the question to me, "Have you read the statement of the he has said?" Sankaracharya, what "Because these Harijans are poor, because they take hooch and other illicit liquor, they have to face the police wrath. That is why they have embraced Islam." That is the statement of the Hindu religious head. Actually the people are very much agitated. Where the Harijans are prepared to take out demonstrations, they consider these demonstrations as gimmicks. After three decades or more after Independence we are talking about samabandibhojanam and temple entry. When the Harijans enter the temple, are they treated equal to the caste Hindus? That is the question I would put before the Hindu zealots.

During the DMK rule in Tamil Nadu, we wanted to give equal status to the Harijans? That is why the Tamil Nadu Government during the DMK rule passed a legislation called The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 1970 so that any person, irrespective of his caste, could become an archaka if he possessed the necessary knowledge and qualifications. diately, the zealots and fanatics of the Hindu religion were very much agitated. They rushed to the Supreme Court and filed a writ petition challenging the Tamil Nadu Act as an interference in the Hindu religion. A five-Judge Bench gave its verdict. I would read excerpts from the judgment:

229

"....Any State action which permits the defilement or pollution of the image by the touch of an Archaka not authorised by the Agamas would violently interfere with the religious faith and practices of the Hindu worshipper in a vital respect and would, therefore, be prima facie invalid under Article 25(1) of the Constitution"

Sir, is the Constitution so sacred? Have we not amended the Constitution?

When the Harijan is not permitted to enter the sanctum sanctorum, when he is not permitted to enter the garbagraha, when he is not permitted to touch the Hindu idols, why do they advise them not to go over to Islam and remain with the Hindus? In the name of the caste system sanctioned by the Hindus over thousands of years, these Harijans were treated like dirt. When dogs, donkeys and buffaloes and pigs were permited to enter the streets of the caste Hindus, they were not petmitted to enter those streets. To get entry there leaders had to protest: then the leaders had to fight. If learned Mr. P. Ramamurti, the Marxist leader, had been present. he would have given any number of illustrations with Sanskrit shalokas supporting my case. Because time with me is short, I am not going into that. So we are not prepared to allow them to enter the temples, we are not prepared to treat them as equal with others. And then ultimately when they go over to Islam, we say: Oh, petro-dollars have come, foreign money has come. Where had these sadhus and sanyasis gone all these years?

Not only that. In this context, because the administration of the Tamil Nadu Government was referred to by the Mover of the Calling Attention, and also by some other learned Members, it would be very proper if I say that the Tamil Nadu Government has miserably failed to protect the Harijans in the State. This is not my

statement. (Interruptions) I am here to substantiate what I have said. (Interruptions) Please listen what I am going to say. When the religious heads Tankasi, a town nearby Meenakshipuram, one religious head, His Holiness Ramdoss Swamigal of Malaysia, who is himself a Harijan, said:

"....It cannot be denied that Harijans were harassed by the police. The AIADMK Government had turned a blind eye to the harassment..."

"The Hindu religion and its principles were mutilated by the actions of the Hindus and the Governments. The mutts and their heads were only preaching and unfortunately did not do anything for the upliftment of the Harijans." (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: He says he is from Malaysia. How is this relevant? (Interruptions)

SHRI U. R. KRISHNAN: The speaker himself says that he comes from a place 30 miles from this place. Where was he at that time? (Interruptions)

SHRI V. GOPALSAMY: You cannot shout me down (Interruptions) Have they taken measures to protect the Harijans? When the DMK power, we constructed 40,000 houses and we gave them freely to the Harijans. When the AIADMK came to power, that whole scheme was thrown into the dust-bin. The scheme which was promulgated during the DMK rule was thrown into the dust-bin. Also I would like to say that even a Harijan girl, a 21 year-old girl by name Gyanasundari, when she was working in the office of an AIADMK MLA... (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: It is sub judice. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Are you on a point of order? Mr. Gopalsamy, please sit down. (Interruptions) Nothing is to go on record.

SHRI V. GOPALSAMY: \*

<sup>\*</sup>Not recorded.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopal-samy, nothing is going on record.

SHRI V. GOPALSAMY:\*

DR. (SHRIMATI) SATHIAVANI MUTHU):

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Nothing is going on record. Mr. Gopalsamy, just a second. Will you kindly sit down? I am on my legs.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, I am on my legs. Kindly take your seat.

SHRI M. KALYANASUNDARAM: On a point of order. I am raising a point of order.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): First I am on my legs. Mrs. Muthu, are you raising a point of order?

DR. (SHRIMATI) SATHIAVANI MUTHU: Yes.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If you are raising a point of order, I will listen to the point of order. Otherwise I will submit that if you think Mr. Gopalsamy is talking irrelevant things, I cannot shut him out. I will request you not to interrupt. If you have got something to say, I will give you an opportunity later on.

DR. (SHRIMATI) SATHIAVANI MUTHU: My point of order is, he is referring to the murder of a girl aged 21 years. That case is in the court. It is sub judice. Only when it is decided in the court, he can say that the girl was murdered.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right. Mr. Kalyanasundaram, do ouy want to raise a point of order?

SHRI M. KALYANASUNDARAM:
The incident about which the hon.
Member said is sub judice. It is
pending in the court. The Government is taking action. There are two
versions. Now it is before the court.

Let us not involve ourselves in it. Further this is a very sensitive issue. If it is bad in Tamil Nadu, in no other State it is better. I can challenge that.

SHRI V. GOPALSAMY: That may be your view.

SHRI M. KALYANASUNDARAM Let us not try to politicalise it. (Interruptions).

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Well, Mr. Gopalisamy, I will request you. You are entitled to have your say. But I will request you not to make it a debate between the DMK and the AIADMK. You know the sensitivities of the other Members also.

SHRI V. GOPALSAMY: I do not usually speak irrelevant things. When matters have been referred to in this House about the treatment of Harijans in Tamil Nadu...(Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, please conclude.

SHRI V. GOPALSAMY: When the Prime Minister has referred to it, when it has appeared in the press, how can it become sub judice? When the Prime Minister's letter appeared in the press saying, "Take immediate proper action...", what is sub-judice about it? There cannot be a point of order on that. When that girl was found dead in the office of the AIADMK MLA, and it was brought to the notice of the public...

DR. (SHRIMATI) SATHIAVANI MUTHU: For that you go and fight it in the court, I don't mind. But the matter is sub judice and you cannot raise it here...

SHRI V. GOPALSAMY: What is your reply? What happened to that housing programme? What happened? Forty thousand houses were built during our regime and they were given freely. What happened to that programme?...

SHRI SADASHIV BAGAITKAR (Maharashtra): On a point of order...

<sup>\*</sup>Not recorded

SHRI V. GOPALSAMY: What happened to that housing programme? What did you do with that scheme?...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, he is on a point of order. Please sit down.

SHRI V. GOPALSAMY: \*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Reporters, don't record of what Mr. Gopalsamy says.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down. He is on a point of order.

SHRI DHARAMAVIR: Sir, on a point of order...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down. I have to listen to the two points of order.

SHRI V. GOPALSAMY:

VICE-CHAIRMAN THE DINESH GOSWAMI): Mr. Gopalsamy, please sit down for a moment and listen to me. It is rather surprising the way it is happening now. Let me first point out, when this Calling-Attention debate was admitted, it was decided that Members would speak with restraining voice and would not introduce controversies which might defeat the very purpose of the debate. I would request, Mr. Gopalsamy, you have made your point, let us not carry it to the extreme position of scoring a point or making it an issue between DMK and AIADMK, what DMK did or what AIADMK did. I would request you kindly to confine yourself to the main sphere of the debate. Meanwhile, there are two points of order and I would like to hear them. SHRI SADASHIV BAGAITKAR: My point of order is, the subjectmatter of the Calling-Attention...

DR. RAFIQ ZAKARIA (Maharashtra): He has already ruled on that.

श्री सदाशिव बागाईतकर: ग्राप ःहाँ . से क्यों रूलिंग दे एहे हैं । वहां बैठिये, फिर अपनी रूलिंग दीजिये। वीच में आप क्यों भारहे हैं ?

उपसभाध्यक्ष (श्री दिशेश गोस्थामी) : श्राप चेयर को एड्रस कीजिये ।

SHRI SADASHIV BAGAITKAR: The subject-matter of the Calling-Attention is a limited one in the sense that no State policy, no Ministry, no statement or utterance of Ministers, is involved in the debate. If any such thing is to be mentioned, it can be discussed or mentioned only in a limited way. Therefore, I think considering the seriousness of the subject-matter I would request the friends from Tamil Nadu to keep that in mind and not bring any party politics in it; otherwise, the subjectmatter of the Calling-Attention will be distorted...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right, I have got your point, please sit down. Now, the other honourable Member, do you want to say the same thing?

SHRI DHARMAVIR: Yes...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is all right then In fact that is the very request that I was making to Mr. Gopalsamy and others. The point is that normally the Chair does not rule out something on the point of relevance. But if you want to say something about Tamil Nadu, as the Calling-Attention has been framed, I cannot say that it cannot come in. But as it was already agreed that this is a very sensitive subject and

<sup>\*</sup>Not recorded.

[Shri Dinesh Goswami]

it will be treated with seriousness and responsibility, I would request the Members from Tamil Nadu, Mr. Gopalsamy and others, to come to the main subject, because, I think this is not really a question only of Tamil Nadu; we are facing the problem all over the country. Therefore, Mr. Gopalsamy, please conclude now.

SHRI V. GOPALSAMY: Mr. Vice-Chairman....

SHRI K. K. MADHAVAN: Sensitivity is not for Harijans. It is for others...

THEVICE-CHAIRMAN (SHRI DINESH GOSWAMI): I said the subject is sensitive. The subject is not 'Harijans'. Yes. Mr. Gopalsamy, please conclude.

SHRI V. GOPALSAMY: what are the solutions for this problem and how to stop this exodus? I am not a person who is very much concerned to protect Hinduism. If the religious heads of the Hindu religion want to do something, instead of speaking about foriegn aid, let them reform the religion. That is the point, Otherwise, Meenakshipuram will repeated in every hamlet and village. That is the problem. Our country being a secular State, everybody has got the right to follow any religion or any faith. It is not proper to call them anti-national. The question of anybody being anti-national does not arise at all, because in a secular State they have every right to follow any religion of their choice. This has become a sensitive matter because the press has magnified it. As the saying goes 'all roads lead to Rome', now all the roads lead to Meenakshipuram. visit Meenakshipuram All people and Meenakshipuram has achieved some international significance.

Sir, I hope that the points I have raised would be considered by the Home Minister. With these words I conclude my speech

شرى سهد احمد هاشمي : جناب م مع وائس چهرمين صاحب يه مينا کھی پورم کا جو مسللہ ہے یقیلی طور پر آج ولا صرف تامل ناذو کا مستُله نهيل ره گيا بلکه پرر ہے هقدوستان کا مسکله بن گیا هے لهكن مهري سنجهه مهن يه بات نهين آئي که اگر لانسائي ٿيوشن میں یہ کارنتی ہے - ہمارے آئیلی دستور مهی یه کارنتی هے که هندوستان کے امر شہری کو کسی بھی مذھب كسى بهى فيته و مقيدة پر چللے كا اختيار هے تو ميناكشى پورم یا هندوستان کے کسی حصم میں بوی مجاهے ولا اتحیویول کلورشوں هو یا ماس کنورشن هو آخر اس کے اوپو اندا چنتن اور اندی بےچیدی کیوں ہے - میں نے جو کنچہ اب تک سنا ہے اور اس ھاؤس میں جو بات چل رهی هے تو اس سے اندازہ ہوتا ہے کہ مسلم یہ هے اور یہ چلتن اس لئے هے که ایک شخص جو کسی فیته و عقیده كا مانقے والا تها اس نے ايفا مذهب چهدیم کر دیا اور مسلمان هوگها اس ملک کے اندر کھے لوگ ھیی یا کچه طاقتیل ایسی هیل جوهر ایک مسداه کی تصویر اس طریقه سے دکھانا چاہتے میں کہ جس سے ملک کے مشتلف جگہوں پر رھائے والوں کے اندر نفرت اور آپس مهن دشنتی اور آپس مین مودانه

المحتجد به يحاديه ويها جهاجي

هین که وه اسلام د و قبول گرین مين اس بحث مين نهين جاتا اور میں اس تنصیل میں نہیں جاتا که هذفرستان کی آزادی کے 35 برسوں بعد بھی آج کوشھ یہ ہے کہ هريجانوں کے کانوں ميں وید کے شہد نه پریں آج بھی کوشھ یہ ہے کہ اس کے کان گیتا کے الفاظ نه سلیں - آج بھی اگر اس کے قدم مندر کی طرف اٹھتے ھیں تو آج بھی اس کے قدموں کو کاتنے کی کوشھ کی جاتى هے - تو ميں أن تفصيلات میں نہیں جاتا - ابھی همارے دوست نے بتلایا کہ تامل ناؤو کے هريجن محضاس بناء ير اسلام نههن لا رهے هيں که وة فريب هيں مزدور هیں کھائے پہلنے کو ان کو سامان نہیں ھیں نہیں آج تاملناتو میں جس ملائے کا تذکرہ ہے هارے دوست نے بتایا کہ وہ لوگ ایسے ههن جو خوشحال بهي هين تعليم يافته بهى هيس اور اكونمك كلذيشي انکی اتلی اونچی هے که چاهیں تو ولا دو چار مقدر بهی تعمهر كرا سكتے هيں - لهكن اسكے باوجود ظاهر هے که کوئی انسان سیلف ريزييكت ركهنے والا اس بات كو برداست نهیس کر سکتا که محض یس لئے کہ کوئی شخص دات مهن اونچا هو اسكه سامله ولا كهومه اتار کر چلے – کوئی انسان اس

ييدا هو اوريه ايک ميفاکهي يورم کی مثال هی نهیں هے بلکة اگر کهیں فرقه دارانه فساد هوں اور وهاں پر مسلمان مارے جائیں مسلمان لوتے جائیں مسلمان برباد کئے جائیں تو بھی ان پر ھی الزام آتا هے کہ ان بیجارے مظلوم مسلمانوں نے هی فساد اس لیے كرائے تاكه ولا خود مارے جائيں -اسلکے مہناکشی پورم کے اندر ہوں ہے ایسی چیزیں نکالغے کی کوہ ھی کی جا رهی هے جس میں مسلمانوں پر الزام رکها جا سکے اور بالکل اسکی مثال ایسی هی هے جیسے کسی شاعر نے ایک شعر مھی کہا ھے کہ ...

> جب كوئى فتله زمان مين أتها هے: وہ اشارے سے بتا دیتے ھیں تریت میری

تو کوتی بھی قصہ ھو اس کے اندر یه ضروری هے که اس میں اسلام اور مسلمانوں کے نام کا ضرور استعمال کیا جائے اور ان کے نام کو پیدو قاار کے ساتھ جوزا جا سکے مثال کے طور پر سیااکشی پورم کے واقعه میں میں نہیں جاتا اس تفصیل کے اندر که هذهو سوسائیڈی کے اندر انکی ایدی کیا صورت حال ہے یہ دوستوں نے ابھی بتایا هے - جسکے نتیجه کے اندر آج هريجن اس باس کے لئے مجہور

[شری سید احمد هاشمی] ہات کو براشت نہیں کر سکتا که زن<mark>دگی</mark> میں تو زندگی میں *ذلت* سہی لیکن مرنے کے بعد بھی یہ ذلت سهیں که اسکا جذازہ یا لاس كو لينجانا هو تو ولا لاش بهي کسی درسرے راسته سے شمسان گهات لهجائى جائه تاكه كسى اونچى ذات والے کی نگاہ اسکے اوپر نه يوے - توظاهر هے كه جهسا كه ابھی همارے درست نے کہا کہ انکا شمشان كهات بهى الك - همهن أج بهى ياد ه بنچپن كا وة واقعه که هم لوگ کبهی ا**ید**ی چهواتی سی بستی میں اگر کلویں کے اوپر پانی بھرنے جاتے تھے تو میں نے دیکھا که رہ هریجن برحپارے پیاہے ایے بچوں کو لیکر کے بول عاجئی كرتے تھے كاست هلدو سے - ولا هلدو هے لهذا مسلمان سے بھی پانی نہیں لے سکتا که ولا هدو هیں جو پانی بهر رہے ھیں وہ پانی انکے گھڑے کے اندر ڈالدیں اور ان بهچاروں کے گہڑے کبھی کبھی آدھے آدهے گهنتم ایک گہنتم تک دهوب میں کھوے ہونے کے بعد مذاق کے اندر یا تفریم نے اندر پھوڑ دیئے جاتے تھے تو ظاہر ہے کہ میں و مهودے تفصیل میں نہیں جانا چاھتا هون لهکن دون اس بات کو کهفا چ'هتا هون که وهان پر میناکشی پورم میں آسلام لانے کا یا مندوستان کے اور

دوسرے حصوں میں اسلم لانے کا واقعة مرف اتنا ہے۔ میں کہتا ہوں که اس کا ایک هی کارن هے که وہ کمزوریاں جس کا تذکرہ همارے دوستوں نے کہا مهن ان باتون کو دهرانا نهین چاهتا هون لیکی ایک بنیادی بات که ولا مساوات ولا برابری جو آج تعلیم یافته ھولے کے باوجود آج الاصادی اور معاشی طور پر اونچا الیم جانے کے باوجود ولا حاصل نههل کر سکے آج ان کا دل 🧦 توپ رها هے يے چهڻ هو رها هے میں نہیں مانتا اس بات کو که اسلام کے کسی چارم کے اندر وہ آئے -أسلام کے چارم میں نہیں اس لگیہ که اسلام ایک محمل مذهب هے لیکن بنیادی طور پر اس میں ایک خدا کی تعلیم اور رسول کا اقوار ہے وہ ایک خدا یا توحید کے ماننے کے لئے ولا محض أس لله كه اس مين چارم 🙇 مساوات اور برابری کا یم ر ولا چارم ہے جو اُن کو مجہور کر رہا هے که ولا اسلام کو ایٹائیں -

لهكن مهل ايك بات اور عرض کر رها تها که وهال پر میداکشی پورم کے اندر یہی تلاش هو رها هے که اس کے اندر کونسہریسی ہے مسلمانوں کی سازهی هے اس ؟ اندر پیترو ذالر هے آس کے اندر بادر کا روپیم کے اور مجھے حدوث ہے کہ اس ملک کے وہ عمیونل فرته پرست عناصر جون کو یه کہنا ھی چاہئے نہا اُور وہ ایسے موقع

يهلائهس لاكهم ديا - يهار سهي تو كوئى كدورشن نهيل هوا هے لهكور كلورشن مهذا كشي يورم مهن هو رها هے تو اس طرح کی کیانیوں کو اگر هماري سهنترل كورنمنت مدد ديتي رهی تو مهری سمجهه مهن نههن آتا هے که آخر فرقه پوست کا سلهه کیسے ہند کیا جا سکتا ھے آج بھی سیس یہ کہتا ہوں کہ اس ملک کے اندر کھا روزانه هريجنوں کے اوپر مظالم نہیں هو رہے هیں - اسی ساؤتهہ کے اندو تامل ناقو میں ساؤتھ أولات كے فستركت كے پيدادم علاقه ميں تو تولار گاؤں کے اندر دو سو ھرینجذوں کی بستی کو جلا دیا گیا - همارے ملک کا ضمیر نہیں جاگا ۔ اس پر دل نہیں دکیا میں نے خود اس کے أوير كاللك المنشق ديا تها - ليكن ولا كالفك البيلشي منظور نهين هوا أور روزانه همین کسی دن کا بهی اخبار علا دیجئے جس کے اندر هريجنوں کے اوپر انیاچار اور مظالم اور تمصرہ نه هو - کوئی خبر اور نیوز نه هو ھریجنوں کے اوپر - ایسا کسی روز کا کوئے نیوز پہیر نہیں ھو کا جس کے اندر ایسی خبر نه هر لیکن همارے ملک کا ضمهر حاکتا نهیں هے وہ اس کا مادی هو چکا هے -

عاں اس کو دکھا، ھوتا ھے اس کو بے چیلی ہوتی ھے اس بات کے ڑوپر کہ ھریجی مسلمان کھوں ھو

کی تلاش میں رہتے ہی میں اور كهتر هيور - ليكن مجه حهرت ه که هماری سهکولر گورنمات جو همارت سهکولر آئهدیا لوجی سے ایے کو حت کرتی هے ولا بھی سهیوگی اور مدد کار بن گئی ہے ان فرقد پرستوں کی جو یہ ٹہتے ھیں کہ اس کے اندر پیٹرو قالر کا هاتهه هے یا کوئی فارس کونسپریسی ھے یا اس کے اندر مسلمانوں کی کونسپرایسی ہے۔ مہی نے یہ بات اس لئے کہی که ابھی 🏲 پنچهلے دانوں همارے سامانے جو پریس استیتمهدت آیا همارے موم مدستر صاحب كا اس مهن هوم المستوصاحب نے بالکن کھلے لفاظ کے اندر پیڈر ڈار اور کونسیویسی کا اعتراف کیا - میں كرنتا هون كه هماري هوم منستري حيرت هے كه اگر ولا اتلى بے خبر هے کونسپریسی اور دوسرے فارن مقی کے انفلیشن سے اور اس بہاؤ سے تو وہ ملک کی سیموریتی اور ملک کا تصفظ کس طریقه سے کر سکتی ہے - مجھ حيرت مے - هم ةبمائة كرين كے اس بات کے که اگر هوم منستر کے نالیے مهر یه بات هے تو ان لوگوں کا نام لیں ان لوگوں کو بتائیں که فلاں فلاں فرائع سے رویئے آئے اتاے آئے - لیکن یه عجیب و فریب بات هے که ایک ایسی کهانی جو هدارے فرقه پرست بتلا رہے ھیں کہ بہار کے سدرسم کے اندر فلاں شیخ گئے ترافہوں نے تھس

آج شیکولرزم کی دھائی دی یے جا رھی ہے - لیکن سیکولرزم کے نام کے اوپر اسکا وائے لیشن کھا جا رها هے - اگر سیئولرزم هے اس ملک کے اندر - تو پھر کوئی ھندو ھوتا هے - کوئی مسلمان هوتا هے همین چنتا کی کوئی ضرورت نههن هے -ليكن مين ية ديكه رها هون كة أينتائر استيت كررنملت تو استيت كورنملت اینتائر سهنترل کورنمنت پریشان هے اور ابھی پچھلے دنوں کانھور کے اندر ایک نیرز آئی که وهاں اتلے هزار هريجن مسلمان هونے والے ههن تو اترپرديش کی گوراملت حركت مين آگئي - مين كهونكا کا، کہا یہ سیکولرزم کے مطابق هو رها ہے۔ کورنمانت حرکت میں آ گمی اور ای تمام لوگوں کو بقارس غازی پور اور کانیور کے اندر کرفتار مر كو ليا گها (ن)و هواس كها گها -اور طرح طرح سے پریشان کیا گیا۔ کیا یہی سیکولرزم ھے جسکی هم دهائي ديته هيي -

† श्री संदय ग्रहमद हाशमी: जनाब वाइस चेयरमैन साहब यह मीनाक्षीपुरम का जो मसला है यकीनी तौर पर ग्राज वो सिर्फ तिमलनांडु का मसला नहीं रह गया है बलिक पूरे हिन्दुस्ताल का मसला बन गया है। लेकिन मेरी समझ में यह बात नहीं ग्राती कि अगर कांस्टीट्यूशन में यह गांरटी है, हमारे आयनी दस्तुर में यह गांग्टी है कि हिन्दुतान के हर शहरी को किसी

[شری سهد احمد هاشمی] رهے هیں وہ کانستی تیوشن کارنتی کی بات اور ضمانت ولا سب خدم هو جاتی ہے ۔ حالانکه میں کہتا ہوں که عجیب و فریب بات هے که اس ملک میں هريجنوں کو لالبے دينے کی بات کی جا رهی هے که هريجوي دو سو پانچ سو روپیه میں بک کیا۔ جہاں پر آب مسلمان یا اسلام کے مانلے والم آج خود بناء دهوند ره هيس آج وہ خود ہے پذاہ هیں ان کو یقالا نہیں مل رهی هے همارے يہاں مكوانه صاهب بیته هیں ان کی استیت کے اندر آج گیارہ مہیلے سے گودهرا کے اندر فساد جاری ھے۔ آج هی بورده کی خبر آگئی که فساد رهان کنتینیو هے - گوئی كنترول نههى هے اور فساد بوهتا جا رها هے آج مسلمان اس ملک کے اندر اسلام مانلے والے خود بے پناہ هو رہے ههں - ليكني عجيب غريب بات هے كه اس يے پداهي کے عالم میں شامل ہونے کے لئے کچھ لوگ چند پیسوں کے لئے بک رہے ھیں حیرت کی بات ہے۔ یهاں تو هم خود بے پناہ هو رهے ھیں اور اس کے بارجود میں خود یهی کهونا (Time bell rings) مهور ایک دو باتیل اور کهونکا - میل زیاده وقات تههى لونكا -

345

भी मजहब, किसी भी फ्रेथ, श्रकीदा पर चुलने का अधितयार है तो मीनाक्षीपुरम् यी हिन्दुस्तान के किसी हिस्सा में भी चाहे वो इंडी विज्वल कंवर्शन हो या मास कंवंशर्म ग्राखिर इसके जपर इतनी चिता ग्रीर बेचेनी क्यों है। भैने जो कुछ ग्रब तक सुना है और इस हाऊस बात चल रही है तो इससे होता है कि मसला मह यह चिन्ता इसलिए हे कि एक जो किसी फेय, अकीदा का मानने वाला था उसने ग्रपना मजहब चेंज कर दिया मुसलमान हो गया । मुल्क के अन्दर कुछ लोग हैं या कुछ ताकतें ऐसी हैं जो हरेक मसला की तस्वीर इस तरीका से दिखाना चाहते हैं कि जिससे मुल्क के मुख्तलिफ जगहों पर वालों के अन्दर नफरत और आपस दम्मनी श्रीर शापस में श्रदावत हो और यह एक मोनाक्षोपुरम् की मिसाल हो नहीं है बंटिक ग्रगर कहीं फिर-कावराना फसाद हो ग्रीर वहां म्सलमान मारे जायें, मुसलमान लूटे जाएं तो मुसलमान बरबाद किए जायें ती भी इत पर यही इल जाम झाता है कि इन बेचारे मुसलमानों ने मजलूम ही फसाद इसलिए कराए ताकि वो खुद मारे जाएं। इस-लिये मीनाक्षीपुरम् के अन्दर भी ऐसी चीजें निकालने की कोशिश की जा रही है जिसमें मुसलमानौ पर खुद इलजाम रखा जा सके ग्रीर बिल्कुल इसकी मिसाल ऐसी है---जैसे किसी शायर ने एक शोयर में कहा है कि...

जब कोई फितना जमाने में नया उगता है। वो इशारे से बता देते हैं त्रबत मेरी ।।

कोई भी किस्सा हो इसके अन्दर यह जखरी है कि इसमें इस्लाम ग्रीर मुसलमानों के नाम का जरूर इस्तेमाल किया जाये।

धौर इनके नाम को पेट्रो-भरब डालर के साथ जोडा जा सके। मिसाल के तौर पर मीनाक्षीपरम् के वाक्या में मैं नहीं जाता इस तफसील के अन्दर कि हिन्दू सोसायटी के ग्रन्दर उनकी ग्रपनी क्या सुरतेहाल है, यह दोस्तों ने त्रभी बताया है। जिसके नतीजा के ग्रन्दर ग्राज हरीजन इस बात के लिए मजबूर हैं कि वो इस्लाम को कब्ल करें। मैं इस बहस में नहीं जाता श्रीर में इस तफसील में नहीं जाता कि हिन्दुस्तान की ग्राजादी के 35 वर्षी बाद भी स्राज कोशिश यह है कि हरिजनों के कानों में वेद के शब्द न पडें। माज भी कोशिश यह है कि इसके कान गीता के अलफाज न सुनें। श्राज भी श्रगर इसके कदम मन्दिर की तरफ उठते हैं तो आज भी इसके कदमों को काटने की कोशिश की जाती है। तो मैं इन तफसीलात में नहीं जाता । हमारे दोस्त ने बतलाया कि तामिलनाडु के हरिजन महज इस बिना पर इस्लाम नहीं ला रहे हैं कि वो गरीब हैं, मजदूर हैं, खाने, पहनने को इनको समान नहीं हैं, नहीं, ग्राज तामिलनाडु में जिस इलाके का तफसरा है हमारे दोस्त ने बताया कि वो लोग ऐसे हैं जो खुशहाल भी हैं, तालीम यापता भी हैं ग्रीर इकनामिक कंडीशन उनकी इतनी ऊंची है कि चाहें तो वह दो चार मंदिर भी तामीर करा सकते हैं। लेकिन इसके बावजूद जाहिर है कि कोई इंसान सेल्फ रिस्पेक्ट रखने वाला इस बात को बर्दाश्त नहीं कर सकता कि महज इसलिए कि कोई शख्स जात में ऊंचा हो इसके सामने वह कपड़े उतार कर चले । कोई इंसान इस बात को बद्धित नहीं कर सकता कि जिन्दगी में तो जिन्दगी में जिल्लत ही लेकिन मरने के बाद भी यह जिल्लत सहें कि उसका जनाजा या लाश को ले जाता होतो वो लाश भी किसी दूसरे रास्ता से

शमशान घाट ले जायो जाए ताकि किसी कंबी जाती वाले को निगाह उसके ऊपर न पड़े तो जाहिर है कि जैसा कि अभी हमारे दोस्त ने कहा है कि इनका शमशानघाट भी अलग । हमें आज भी याद है बचपन का वो वकाया कि हम लोग कभो अपनो छोटो सो बस्ती में ग्रगर कुएं के ऊपर पानी भरने जाते थे तो मेंने देखा कि वो हरिजन बेचारे प्यासे अपने बच्चों को लेकर बड़ी आजजी करते थे कास्ट हिन्दू से वो हिन्दू है लहजा मुसलमान से भी पानी नहीं से सकता कि वो हिन्दु हैं जो पानी भर रहे हैं बो पानी उनके घड़े के अन्दर डाल दें ग्रीर उन बेचारों के घड़े कभी कभी ऋाधे ऋाधे घंटा, एक घंटा तक ध्रुप में खडे होने के बाद मजाक के अन्दर या दफरो के अन्दर फोड़ दिए जाते थे तो जाहिर है कि मैं महोदय तफसोल में नहीं जाना चाहता हूं लेकिन मैं इस बात को कहना चाहता हूं कि वहां पर मीनाक्षोपुरम में इस्लाम लाने का या हिन्दुस्तान के ऊपर ग्रीर दूसरे हिस्सों में इस्लाम लाने का वाक्या सिर्फ इतना है मैं कहता है कि उसका एक हो कारण है कि वो कमजोरियां जिसका तज्करा हमारे दोस्तों ने किया । मैं उन बातों को दोहराना नहीं चाहता हूं लेकिन एक बुनियादी बात कि वो मसावात वो बराबरो जो ग्राज तालोमयापता होने के बावजूद ग्राज इक्तसादी ग्रीर मुग्राशी तौर पर ऊंचा उट जाने के बावजूद जो हासिल नहीं कर सके, आज उनका दिल तड़फ रहा है, बेचैन हो रहा है। मैं नहीं मानता इस बात को कि इस्लाम के किसो चार्म के अन्दर वो आते । इस्लाम के चार्म में नहीं इसलिए कि इस्लाम एक मुकम्मल मजहब है लेकिन बुनियादी तौर पर इसमें एक खुदा की तालीम ग्राँर रसूल का इकरार है। वो एक खुदा या तोहोद के मानने के लिए नहीं, को महज इसलिए कि इसमें चार्म है, मसावात और बराबुरी का यह वो चार्म है जो उनको मजबूर कर रहा है कि वो इस्लाम को ग्रयनाएं।

लेकिन मैं एक बात और अर्ज कर रहा था कि वहां पर मोनाक्षोपुरम् के श्रन्दर यही तलाश हो रहा है कि इसके भन्दर कंस्प्रेसी है, मुसलमानों की साजिश है इसके अन्दर पेट्रो-डालर है, इसके भ्रन्दर बाहर का रूपया है भ्रीर मुझे हैरत । है कि इस मृत्क के वो कम्युनल फिरका-परस्त अनासर जिनको यह कहना हो चाहिए था ग्रीर वी ऐसे मौका की तलाश में रहते भी हैं ग्रीर कहते हैं लेकिन मुझे हैरत है कि हमारो सेक्यूलर गवर्नमेंट जो हमारी सेक्य्लर ग्राइडियालोजी से ग्रपने को कमिट करतो है। वह भी सहयोगी ग्रीर मददगार बन गयो है। इन फरका-पग्स्तों की जो यह कहते हैं विः इसके अन्दर पेट्रो-डालर का हाय हैया कोई फारेन कंस्प्रेसी है या इसके अन्दर म्सलमानों की कंस्प्रेसी हैं। सैने यह बात इसलिए कही कि ग्रभी पिछले दिनों हमारे सामने जो प्रेस स्टंटमेट ग्राया, हमारे होम मिनिस्टर साहब का 🛌 इसमें होम मिनिस्टर साहब ने बिल्कूल खुले अलफाज के अन्दर पेट्रे-डालर और कंस्प्रेसी का एतराफ किया । मैं कहता हूं कि हमारी होम मिनिस्टरी हैक्त है कि ग्रगर वो इतनो बेखवर है कंस्प्रेसी ग्रौर दूसरे फारेन मनो के इन्पलेशन से श्रीर इस वहाब से तो मुल्क की सिक्य-रिटो ग्रौर मुल्क का ताफूज किस तरीका से कर सकती है, मुझे हैरत है। हम डिमांड करेंगे इस बात की कि अगर होम मिनिस्टर की नालेंज में यह बात है तो उन लोगों का नाम लें, उन लोगों 度 को अताएं कि फलां-फलां जराये से रुपये ग्राए, इतने ग्राए । लेकिन यह मजीबी-गरीब बात है कि एक ऐसी कड़ानी जो हमारे फिरकापरस्त बतजा रहे हैं कि

बिहार के मदरसा के अन्दर फलां शेख 🚃 गए ता) उन्होंने 30, 35, लाख दिया । बिहार में कोई कनवर्शन नहीं हुग्रा है लेकिन कंत्रर्शन मोनाक्षोपुरम में हो रहा है तो इस तरह को कहानियों को अगर हमारो सेंट्रल गवर्नमेंट मदद देतो रहो तो मेरो समझ में नहीं अता है कि श्राखिर फिरकापरस्त का मुंह कैसे बंद किया जा सकता है। स्राज भी मैं यह कहता हूं कि इस मुल्क के अन्दर क्या रोजाना हरिजनों के ऊपर मजालम नहीं हो रहे हैं। इसो साउथ के ग्रन्दर तिमल-नाडु में साऊथ आगकाट के डिस्ट्रिक्ट के पोताडभ इलाका में तोलार गांव के अन्दर 200 हरिजनों को बस्तो को जला दिया गया । हमारे मुल्यः का जमोर नहीं जागा । इस पर दिल नहीं दु:खा । मैंने खुद इसके ऊपर कालिग एटेंशन दिया था लेकिन वो कालिंग एटेंशन मंजूर नहीं हुन्ना न्नोर रोजाना हमें किसो दिन का भी ग्रखबार दिखला दोजिए जिसके अन्दर हरिअनों के ऊपर श्रद्याचार स्रौर मुजालिम स्रौर तपसरा न हो । कोई खबर ग्रीर न्यूजन हो हरिजनों के ऊपर । ऐसे किसी रोज का कोई न्यू जपेपर नहीं होगा जिसके अन्दर ऐसो खबर न हो । लेकिन हमारे मुहक का जमोर जागता नहीं है ग्रौर वी इसका अप्रदीही चुका है।

हां इसको दुःख होता है इसको बेचेनो होतो है इस बात के ऊपर कि ह्रिजन मुसलभान ध्यों हो रहे हैं। वह कांस्टोट यूशन गारंटी की बात ग्रौर जमानत वह सब खत्म होती जाती है हालांकि मैं कहता हूं अजीबोगरीब बात 🛢 कि इस मुल्क में हरिजनों को लालच देने की बात को जारही है कि हरिजन 200,500 रुपया में बिक गया । जहां पर आज मुसलमान या इस्लाम को मानने वाले ग्राज खुद पनाह दूंढ़ रहे हैं,

श्राज वो खुद बेपना है, इनको पनाह नहीं मिल रहो है। हमारे यहां मकवाणा साहब बठे हैं उनकी स्टेट के ग्रन्दर ग्राज 11 महोनों से गोधरा के ग्रन्दर फिसाद जारो है। ग्राज हो बड़ौदा की खबर न्ना गयो है कि फिसाद वहां कांटीन्यू है, कोई कंट्रोल नहीं है ग्रौर फिलाद अद्रता जा रहा है । ग्राज मुसलमान इस मुल्क के अन्दर इस्लाम मानने वाले खुद बेपनाह हो। रहे हैं। लेकिन अजीबी गरोब बात है कि इस बैपनाही के प्रालम में शामिल होने के लिखे कुछ लोग चन्द पैसों के लिए बिक रहे हैं। हैरत की बात है यहां तो हम खुद बेपनाह हो रहे हैं ग्रीर इसके वावजद मैं खुद यही कहूंगा (समय की घंटी) मैं एक दो बातें ऋगैर कहूंगा। मैं ज्यादा बक्त नी लूंगा।

ग्राज सेक्यूलिंग्णम की दुहाई दी जा रही है। लेकिन सेक्यूलंरिजम के नाम के ऊपर इसका वायलेशन किया जा रहा है। ग्रगर सेक्यूलिप्जिम है इस मुल्क के अन्तर तो फिर कोई हिन्दू होता है, कोई मुसलमान होता है हमें चिन्ता की कोई जरुरत नहीं है। लेकिन मैं देख रहा हूं इंटायर स्टट गवर्नमेंट तो स्टेट गवर्न मेट, एंट(यण अन्द्रल गवर्न मेंट परेशान है ग्रौर ग्रभो पिछले दिनों कानपुर के अन्दर एक न्यूज आयी कि वहां इतने हजार हरिजन मुसलमान होने वाले हैं तो उत्तर प्रदेश को गवर्नमेंट हरकत में श्रा गयो । मैं कहंगा कि वया यह सेक्यूलरिजम के मुताबिक हो रहा है। गवर्नमेंट हरकत में आ गई और इन तमाम लोगो को बनारस, गाजीपुर फ्रौर कानपुर के अप्रन्दर गिरफ्तार दर लिया गया । उनको हैरास किया गया ग्रीर तरह तरह से परेशान किया गया। पया यही सेक्यूलरिजम है जिसकी हम दुहाई देते हैं।

- ज़री - ज़रों - ज़रों - ज़रें †[श्रों संयद शहाबुद्दीन : एन० एस० ए० में . . .]

उपसमाध्यक्ष (श्री दिनेश गोस्वामी) : हाशमी जो समाप्त कीजिए। شری سید احدد هاشمی: میں یه کهه رها هول که خود گورنمنگ آف إنديا هريمهدون كو لاليه دے رهى تهى یه کلسیشن کیا تھے یہ مراعات کھا تهیں - جو هريجلوں کا رزرويشي تها -ولا رزرویشی اس درجه سے تها که جناب اگر آپ هندو رهيل ئے تب تو رزرويشن قائم هے اور اگر هندو نهیں رهیں کے تو رزرويشي قائم نهيس رهے كا - تو ميس کہوں کا کہ یہ کون رشوت دے رہے تھے۔ یہ مسلمان رشوت نہیں دے رہے تھے - لیکن آج وہ اس رشوت کو چهور کر کے اس کلسیشن کو چهور کر کے اگر اسلام کو قبول کر رہا سے تو اس کا مطلب یہ ہے کہ یہ مسئلہ اس درجه کا نہیں ہے که آپ یه کہہ کر نکل جائیں که اس کے پیچھے پیٹرو ڈالر ہے یا کہ چار سو پانچ سو روپیه کے عہوض کوئی هریجن بک رها هے میں سمجهتا هو که یه هريجن کا ايمان هے توهين هے - مين ایدی بات کو ختم کرتے هوئے کهوں گا که حکومت کو چاهئے که ولا ماحول جو بدگمانی کا اس ملک کے اندر الخيارات کے ذریعہ سے یا فرقہ پرستوں کے ذریعة پہیلایا جا رہا ہے ان کے خریعة پہیلایا جا رہا ہے ان کے وضاحت کرے اور ان بد گمانیوں کو دور کرنے کی کوشش کرے ورنه اس کے خود اپنے رویہ سے اور فرقه پرستدوں کی پہیلائی ہوئی ان خمدرہ سے بد گمانیاں پہیل رہی ہیں جس سے قومی انتحاد خطرے میں پر رہا ہے ۔ اس لئے میں عرض کروں کا که اس کہ مسئلة کے اندر محتض اندا کہه دینا کہ ولا لالچ سے یا پہترو قالر کی لالچ کی ترکیب سے مسلمان ہو رہے ہیں کی ترکیب سے مسلمان ہو رہے ہیں کہ اگر کوئی ایسا کلپرے ہے تو حکومت کہ اگر کوئی ایسا کلپرے ہے تو حکومت اس کا نام لے کو ہم کو بتائے ۔

† श्री संयद ग्रहमद हाशमी : मैं यह कह रहा हूं कि खुद गवर्नमेंट श्राफ इण्डिया हरिजनों को लालच दे रही थी कि यह कंसेशन ध्या थे, यह मराध्राप्त एमा थीं जो हरिजनों का रिजर्वेशन था वो रिजर्वेशन इस दर्जा से था कि जनाव अगर आप हिन्दू पहेंगे तब तो रिजर्वेशन कायम है ग्रौर ग्रगर हिन्दू नहीं रहेंगे तो रिजर्वेशन कायम नहीं रहेगा । तो मैं कहूंगा कि यह कौन रिश्वत दे रहे हैं। यह मुसलमान रिश्वत नहीं दे रहे थे लेकिन ग्राज वो इस रिश्वत को छोड़ करके इस कंसेशन को छोड़ करके अगर इस्लाम को कब्ल कर रहा है तो इसका मतलब यह है कि यह मसला इस दर्जी का नहीं कि म्राप यह कह कर निकल जाएं कि इसके पीछे पेट्रोडालर है या कि 400, 500 रुपया के एकज कोई हिन्जिन बिक रहा

354

है। मैं समझता हूं कि यह हरिजन का 💂 ग्रामान है, तोहोन है। मैं ग्रपनी बात को खत्म करते हुए कहुंगा कि हुकुमत को चाहिए कि वो माहोल जो बदगुमानी का इस मुल्ह के अन्दर श्रखवारात के जरिए से या फिरकापरस्तों के जरिए फनाया जा रहा है इनके मुतल्लक दो द्र बनाग दे, साफ पंताहत करे भीर इन बवग्मानियों को दूर करने को कोशिश गरें वरना इसके खुद ग्रंपने रवैयों ने भौर फिल्मिशपरस्तों की फैलाई हुई उन खबरों से बदगमानियां फैल रही हैं जिससे कोमो एतयाद खतरे में पड रहा है । इसलिए में अर्ज करूंगा कि इत मसना के अन्दर महज इतना कह देना कि वो लालच से या पेट्रोडालर की लालच को तरकीव से मसलभान हो रहे हैं, यह गलत है और मैं समझता हं ति अगर कोई ऐसा कलारिट है तो इकमत उसका नाम लेकर हमको बताए।]

Annoucement Re. arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I have to inform Members that I have received the following message dated 15th September, 1981, from the District Magistrate/Senior Superintendent of Police, Varnasi, regarding the arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha,:

"Shri Rameshwar Singh, M.P. Rajya Sabha, arrested u/s 151/107/116 Cr. P.C. along with 94 other volunteers of Lok Dal in connection with 'Jail Bharo' agitation on 14/9 AN. All were later released on assurance of agitators to maintain peace."

े श्री नागेद्यर प्रसाद शाही (अन्तर प्रदेश) : उरवभागक्क महोदय, मुझे 1015 R. S.—17 सूचना मिली है कि पूर्ी उत्तर प्रदेश में . . .

THE VICE-CHAIRMAN (SHRIDINESH GOSWAMI): No, No.

श्री नागेश्वर प्रसाद शाही : सिर्फ एक मिनट...

उपसभाष्यक्ष (श्री दिनेश गोस्वामी):
एक मिनट कहने से इधीर से
भ) कहीं । ऐसा नहीं हुआ ।
you want to make some submission,
you can do so after the Calling
Attention.

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported 'Mass Conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto—Contd.

SHRI GULAM MOHI\_UD-DIN SHAWL: Mr. Vice-Chairman, Sir, at the inception I shall express my regret that precious time, valuable time, of this hon. House is taken on an issue which, to all intents and purposes, is fit for consideration, or I should say, is worthy of consideration at some Hindu Seminar and not the Parliament of India because the Parliament of India is governed by the Constitution which says that there shall be freedom of thought and religion. We failed to understand that on the one hand you give us fundamental right and on the other hand, rather through underhand means, you want to deny us that rights and create such a furore or hullabaloo or even, I should say, such a nose that a Calling Attention is presented before this House and precious time is wasted for nothing. I hope that, as things are, saner elements from both sections of the House shall see that as far as the mischief is concerned, this is a concerted effort to import that communal